

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI
Original Application No.77 of 2025

Tribunal on its own motion SUO MOTU based on the News Item in The New Indian Express Newspaper, Chennai edition dt: 15.04.2025, “Land sharks swallow ECR beaches in Chengalpattu”.

Versus

The Chief Secretary to Government of Tamil Nadu, Chennai and Ors.

.....Respondents

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Dated at Chennai on this the 2nd day of April, 2026



COUNSEL FOR THE 1st RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI**

Original Application No. 77 of 2025

Tribunal on its own motion SUO MOTU based on the News Item in The New Indian Express Newspaper, Chennai edition dt: 15.04.2025, "Land sharks swallow ECR beaches in Chengalpattu"

Versus

1. The Chief Secretary to Government of Tamil Nadu,
Govt Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009
 2. The Principal Secretary to Govt. of Tamil Nadu,
Department of Environment, Climate Change and Forests,
Govt Secretariat, Fort St. George Chennai, Tamil Nadu - 600 009
 3. Member Secretary, Tamil Nadu State Coastal Zone Management Authority,
Metros, Anna Salai, Chennai - 600 035
 4. Director, National Centre for Sustainable Coastal Management,
Anna University Campus, Chennai - 600 025
 5. The Chairman, Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy, Chennai, Tamil Nadu - 600 032
 6. The District Collector, District Collectorate,
Chennai, Tamil Nadu - 600 009
-Respondents

ACTION TAKEN REPORT FILED BY THE 3rd RESPONDENT

I, A.R. Rahul Nadh., I.A.S., S/o Regunadh A.K, aged about 37 years and having office at 9th floor, Metros, Anna Salai, Chennai - 600 035 solemnly affirm and sincerely state as follows,



MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

1. I respectfully submit that I am the Director, Department of Environment and Climate Change, Government of Tamil Nadu, and also the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) and as such am well acquainted with the facts and circumstances of the case from the records available in this office. I am filing this Action Taken Report on behalf of the 3rd respondent.
2. I respectfully submit that a representation was received from Thiru. K. Saravanan on 20/07/2024 regarding alleged unauthorized construction in Survey No. 107/1, Karikattukuppam Village, Thiruporur Taluk, Chengalpattu District, without obtaining prior CRZ Clearance as mandated under the CRZ Notification, 2011.
3. It is respectfully submitted that based on the said representation, the Assistant Executive Engineer (AEE) and Forest Range Officer (FRO) from this Department conducted a field inspection and prepared a comprehensive report with photographic documentation. Accordingly, the site inspection was conducted on 05/08/2024, and the report was submitted on 02/09/2024.
4. It is respectfully submitted that the findings of the site inspection were perused and deliberated by the Chairman, DCZMA / District Collector, Chengalpattu with instructions from this respondent to take necessary




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action under the provisions of the CRZ Notification, 2011, and submit an Action Taken Report.

5. It is respectfully submitted that the District Collector, Chengalpattu, submitted reports on 15/04/2025 and 25/04/2025, Based on these, the following violations were identified,

S. No.	Name and address	Survey No. & GPS Coordinates	CRZ Zonation as per approved CZMP	Nature of Violation
1	Thiru. Syed Azhar Basha & Tmt. Vasemma Nasrin No. 41/5, Puram Prakasam Road, Balaji Nagar, Royapettah, Chennai - 14	Latitude: 12.831633 N, Longitude: 80.247405 E Survey No. 137/1, 23, 24, 25, 26, 137/20, 22 old No. 107/1 of Muttukadu Village, Tiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+2 Building - Under construction & G+1 Building - Constructed
2	Thiru. Manni Ramamurthy, I-4, Sea Broke Apartments, 4 th Seaward Road, Valmiki Nagar, Chennai - 04	Latitude: 12.831996 N, Longitude: 80.247486 E Survey No. 137/1, 16, 17, 18, 19, 21 old No. 107/1 of Muttukadu Village, Tiruporur Taluk,	CRZ III - NDZ	G+1 Building - Constructed


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		Chengalpattu district		
3	Thiru. Sai Satish & Tmt. Krithika Satish No.3, 3 rd Street, Kasturi Estate, Chennai - 86	Latitude: 12.832160 N, Longitude: 80.247493 E, Survey No. 137/12, 13, 14, 15, 137/1, 3, 4, 5, 6, 7, 8, 9, 10, 11 old No. 107/1 of Muttukadu Village, Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building - Constructed & G+1 Building - Under construction

6. It is respectfully submitted that based on the inspection findings and in view of the seriousness of the violations, the following notices were issued to the above violators:

- Stop Work Notice
- Show Cause Notice for violation identified as per the provisions of CRZ Notification, 2011
- Directions for Stoppage of Electricity and Water Supply

The above notices were served to the violators vide this office proceedings No. Efile/536/2024/P1, dated 30/04/2025.

7. It is respectfully submitted that in the meantime, this Hon'ble Tribunal SUO MOTU registered this Original Application based on the News Item

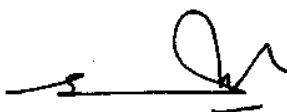


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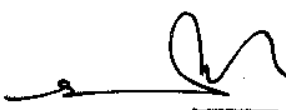
in The New Indian Express Newspaper, Chennai Edition Dt: 15.04.2025,
“Land sharks swallow ECR beaches in Chengalpattu”

8. It is respectfully submitted that subsequently, the Chairman, DCZMA / District Collector, Chengalpattu, submitted further inspection report on 21/05/2025, identifying 18 additional violators within the CRZ area of Karikattukuppam, Muttukadu Village, Thiruporur Taluk, Chengalpattu District, which are as follows,

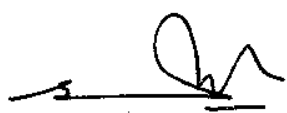
S. No.	Name and address	Survey No. & GPS Coordinates	CRZ Zonation as per approved CZMP	Nature of Violation
1	Tmt. Neha Indhuja & Tmt. Vijaya Indhuja No. 2/3, 7 th Cross Street, 3 rd Floor, Shenoy Nagar, Chennai – 600 030	Latitude: 12.832222 N, Longitude: 80.246815 E Survey No. 138, 139, 140 of Muttukadu Village, Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building
2	Tmt. Monika Reddy, No. 6/10, First Floor, Aklan Apartments, 2 nd cross street, Sterling Road, Nungambakkam,	Latitude: 12.832570 N Longitude: 80.247352 E Survey No. 136/6, 7, 8, 9, 17, 18, 19, 20 of	CRZ III - NDZ	G+1 Building


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	Chennai - 600 034	Muttukadu Village, Thiruporur Taluk, Chengalpattu district		
3	Thiru. Siraj N Deesawala & Farazana S Deesawala, Flat No. 12, 3rd Floor, Sri Krishna Kutira, 21 (Old No. 11), Harrington Road, Chetpet, Chennai - 600 031	Latitude: 12.832498 N Longitude: 80.247071 E Survey No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16 of Muttukadu Village, Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building
4	Thiru. Amarnath Reddy, Door No. 4/20, Subba Rao Avenue, 1st Cross street, Chennai - 600 006.	Latitude: 12.832791 N, Longitude: 80.247362 E Survey No. 107/1B, 20, 22 to 28, 30 to 35 of Muttukadu Village, Thirporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building
5	Thiru. Sai Satish, New No. 260, TTK Road - JJ Road, Alwarpet, Chennai - 600 018	Latitude: 12.832970 N, Longitude: 80.247431 E Survey No. 107/2 to 9 of Muttukadu	CRZ III - NDZ	Under Construction


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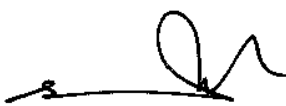
		Village, Thiruporur Taluk, Chengalpattu district		
6	M/s. Zeno International, Plot No. 59/L, Velunayakar street, ECR, Pannayur, Chennai – 600 119	Latitude: 12.832913 N, Longitude: 80.247431 E Survey No. 106/15A2 of Muttukadu Village, Thirporur Taluk, Chengalpattu district	CRZ III - NDZ	Under Construction Building
7	Thiru. C. Sathiyar, Plot Plot No. 29, VGP Selva Nagar Extension, Velacherry, Chennai – 600 042	Latitude: 12.833253 N, Longitude: 80.247758 E Survey No. 108/611B1B, 108/611B1B2, 108/611B2 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+2 Building
8	Thiru. Sudhir Babu, Door No. 401, New No. 75, Tower 1, Esplanade Apartments, Vaidyanathan street,	Latitude: 12.833491 N, Longitude: 80.247702 E Survey No. 108/11, 108/12 in Muthukadu	CRZ III - NDZ	G+1 Building


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 CHENNAI - 600 015.

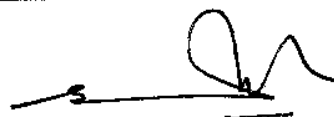
	Tondiarpet, Chennai – 600 081	Village in Thiruporur Taluk, Chengalpattu district		
9	Thiru. Saravana, No. 5, Amirtham Avenue, Bharani Street, Velacherry, Chennai – 600 042	Latitude: 12.833652 N, Longitude: 80.247736 E Survey No. 108/611B2B2 Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+2 Building
10	Thiru. Rajasekhar, No. 18-21, 1F, Heritage Apartment, Ormes Road, 4th Cross Street, Kilpauk Garden, Kilpauk, Chennai – 600 010	Latitude: 12.833732 N, Longitude: 80.247665 E Survey No. 108/611B2B1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building
11	Thiru. R.K. Nagarajan, No. 10, Downing Street, Muttukadu, East Coast Road, Chennai – 603 112	Latitude: 12.833892 N, Longitude: 80.247717 E Survey No. 108/611B2A2, Muthukadu Village in Thiruporur Taluk,	CRZ III - NDZ	G+1 Building


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		Chengalpattu district		
12	Tmt. Kavitha Naresh Modi, No 21, Kasthuri Rangan Road, Alwarpet, Chennai - 600 018	Latitude: 12.834059N, Longitude: 80.247300 E Survey No. 106/8A3C1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	S+2 Building
13	Tmt. Maya Vedamurthy, No. 76, AB Block, 1st street, Anna Nagar, Chennai - 600 040	Latitude: 12.834081 N, Longitude: 80.246859 E Survey No. 106/8A3A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building
14	Thiru. Naresh Kumar Bandri, No. 121, Pycrofts Road, Royapettah, Chennai - 600 014	Latitude: 12.833894 N, Longitude: 80.246962 E Survey No. 106/19,20, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building


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15	Tmt. Aruna Subramainam, No. 18, Sriram Nagar, South Street, Alwarpet, Chennai - 600 018	Latitude: 12.833951N, Longitude: 80.246401E Survey No. 106/8A1A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	GF Building
16	Thiru. R. Harinath No .3, P U Shanmugam Nagar, Kolathur, Chennai - 600 099	Latitude: 12.834501N, Longitude: 80.246966E Survey No. 106/8A4B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building
17	Thiru. B. Srinivasan & Radhika Srinivasan, Old No. 1, New Door No 16/2, Windrose, Flat No.28, Bishop Garden Extension, Raja Annamalaipuram, Chennai - 600 028	Latitude: 12.834713 N, Longitude: 80.246348 E Survey No. 106/8A1E, 8A1F,8A1G, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	CRZ III - NDZ	G+1 Building



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18	Tmt Malarvizhi, No.2/154, Sundar Sekar Garden, ECR, Muttukadu, Tiruporur taluk, Chengalpattu District - 603 112	<p>Latitude: 12.834250 N, Longitude: 80.246569 E</p> <p>Survey No. 106/8A3B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district</p>	CRZ III - NDZ	G+1 Building
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9. It is respectfully submitted that after examining the reports and documentation, Show Cause Notices as to why action should not be initiated were issued to all the above violators under this office proceedings No. Efile/DOECC/536/2024, dated 03.06.2025, for unauthorized constructions.

10. It is respectfully submitted that in response, several violators submitted their written explanations regarding their unauthorized constructions. Based on the same, the First Personal Hearing was conducted for 8 violators, namely,

- I. Neha Indhuja & Vijaya Induja
- II. Tmt. Monika Reddy
- III. Sirah Dheesawala and Farzane Dheesawala
- IV. M/s. Zeno International
- V. Thiru. Maya Vedhamurthy,
- VI. Thiru. Srinivasan & Radhika Srinivasan.



MEMBER SECRETARY,
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MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

VII. Tmt. Malarvizhi

VIII. Thiru. R. Harinath

on 04/07/2025. The hearing was conducted at the conference hall, Department of Environment & Climate Change, 9th Floor, Metros, Anna Salai, Nandanam, Chennai 600 035.

11. It is respectfully submitted that six violators, namely,

I. Thiru. Sudhir Babu

II. Thiru. Saravanan

III. Thiru. R.K. Nagarajan

IV. Tmt. Kavitha Nareshmodi

V. Thiru. Naresh Kumar Bandari

VI. Tmt. Aruna Subramanian

failed to submit their written explanations. Hence, remainder Show Cause Notices were issued on 27/06/2025 vide Efile/DOECC/536/2024, dated 27.06.2025. Based on the responses received later, the Second Personal Hearing was conducted for 6 violators, namely,


I. Thiru. Sudhir Babu

II. Tmt. Aruna Subramanian

III. Thiru. S. Rajasekharan

IV. Thiru. Amarnath Reddy

V. Thiru. Manni Rajkumar



MEMBER SECRETARY,
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CHENNAI - 600 015.

VI. Tmt. Vassema Nasrin & Thiru. Syed Azhar Basha

on 23/07/2025.

12. It is respectfully submitted that the explanations and replies submitted by the violators were thoroughly scrutinized. Following this scrutiny, a detailed final order was issued directing the demolition and removal of all unauthorized constructions by the violators. The violators were instructed to restore the area to its original condition, as it was prior to the commencement of the construction activities.

13. It is respectfully submitted that Final order was issued to the 18 violators, in addition to 2 more cases, namely,

I. Thiru. Sai Satish & Tmt. Krithika Satish


II. Thiru. R. Harinath

which are currently under scrutiny by this Department. All the violators were given clear instructions to demolish and remove the illegal constructions forthwith. In this regard a copy was also marked to Chairman, DCZMA to ensure compliance. The 18 violators names, addresses, and specific locations of violation (Survey Nos.) are as follows:

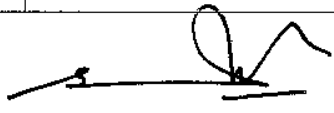


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CHENNAI - 600 015.

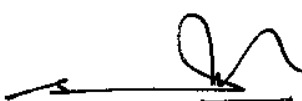
S. No.	Name and address	Survey No. & GPS Coordinates	Action Taken
1	Tmt. Neha Indhuja & Tmt. Vijaya Indhuja No. 2/3, 7 th Cross Street, 3 rd Floor, Shenoy Nagar, Chennai - 600 030	Latitude: 12.832222 N, Longitude: 80.246815 E Survey No. 138, 139, 140 of Muttukadu Village, Thiruporur Taluk, Chengalpattu district.	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 04.07.2025 • Final Order (Removal of Structure) issued on 23.07.2025
2	Tmt. Monika Reddy, No. 6/10, First Floor, Aklan Apartments, 2 nd cross street, Sterling Road, Nungambakkam, Chennai - 600 034	Latitude: 12.832570 N Longitude: 80.247352 E Survey No. 136/6, 7, 8, 9, 17, 18, 19, 20 of Muttukadu Village, Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 04.07.2025 • Final Order (Removal of Structure) issued on 23.07.2025
3	Thiru. Siraj N Deesawala & Farazana S Deesawala, Flat No. 12, 3 rd Floor, Sri Krishna Kutira, 21 (Old No. 11), Harrington Road, Chetpet, Chennai - 600 031	Latitude: 12.832498 N Longitude: 80.247071 E Survey No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16 of Muttukadu Village, Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 04.07.2025 • Final Order (Removal of Structure) issued on 19.07.2025


 MEMBER SECRETARY,
 TAMIL NADU STATE COASTAL ZONE
 MANAGEMENT AUTHORITY,
 CHENNAI - 600 015.

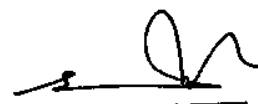
4	Thiru. Amarnath Reddy, Door No. 4/20, Subba Rao Avenue, 1 st Cross street, Chennai – 600 006.	Latitude: 12.832791 N, Longitude: 80.247362 E Survey No. 107/1B, 20, 22 to 28, 30 to 35 of Muttukadu Village, Thirporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 23.07.2025 • Final Order (Removal of Structure) issued on 28.07.2025
5	M/s. Zeno International, Plot No. 59/L, Velunayakar street, ECR, Pannayur, Chennai – 600 119	Latitude: 12.832913 N, Longitude: 80.247431 E Survey No. 106/15A2 of Muttukadu Village, Thirporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 04.07.2025 • Final Order (Removal of Structure) issued on 23.07.2025
6	Thiru. C. Sathiyar, Plot No. 29, VGP Selva Nagar Extension, Velacherry, Chennai – 600 042	Latitude: 12.833253 N, Longitude: 80.247758 E Survey No. 108/611B1B, 108/611B1B2, 108/611B2 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Not attended Personal Appearance • Final Order (Removal of Structure) issued on 30.07.2025
7	Thiru. Sudhir Babu, Door No. 401, New No. 75,	Latitude: 12.833491 N, Longitude: 80.247702 E Survey No. 108/11, 108/12 in Muthukadu	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025


 MEMBER SECRETARY,
 TAMIL NADU STATE COASTAL ZONE
 MANAGEMENT AUTHORITY,
 CHENNAI - 600 015.

	Tower 1, Esplanade Apartments, Vaidyanathan street, Tondiarpet, Chennai - 600 081	Village in Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Remainder Show Cause Notice issued on 27.06.2025 • Personal Appearance conducted on 23.07.2025 • Final Order (Removal of Structure) issued on 26.07.2025
8	Thiru. Saravana, No. 5, Amirtham Avenue, Bharani Street, Velacherry, Chennai - 600 042	<p>Latitude: 12.833652 N, Longitude: 80.247736 E</p> <p>Survey No. 108/611B2B2 Muthukadu Village in Thiruporur Taluk, Chengalpattu district</p>	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Remainder Show Cause Notice issued on 27.06.2025 • Not attended Personal Appearance • Final Order (Removal of Structure) issued on 28.07.2025
9	Thiru. Rajasekhar, No. 18-21, 1F, Heritage Apartment, Ormes Road, 4th Cross Street, Kilpauk Garden, Kilpauk, Chennai - 600 010	<p>Latitude: 12.833732 N, Longitude: 80.247665 E</p> <p>Survey No. 108/611B2B1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district</p>	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 23/07/2025 • Final Order (Removal of Structure) issued on 28/07/2025

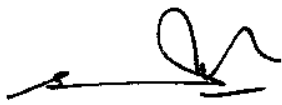

 MEMBER SECRETARY,
 TAMIL NADU STATE COASTAL ZONE
 MANAGEMENT AUTHORITY,
 CHENNAI - 600 015.

10	Tmt. Kavitha Naresh Modi, No 21, Kasthuri Rangan Road, Alwarpet, Chennai - 600 018	Latitude: 12.834059N, Longitude: 80.247300 E Survey No. 106/8A3C1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Remainder Show Cause Notice issued on 27.06.2025 • Not attended Personal Appearance • Final Order (Removal of Structure) issued on 28/07/2025
11	Tmt. Maya Vedamurthy, No. 76, AB Block, 1st street, Anna Nagar, Chennai - 600 040	Latitude: 12.834081 N, Longitude: 80.246859 E Survey No. 106/8A3A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 04.07.2025 • Final Order (Removal of Structure) issued on 17.07.2025
12	Thiru. B. Srinivasan & Radhika Srinivasan, Old No. 1, New Door No 16/2, Windrose, Flat No.28, Bishop Garden Extension, Raja Annamalaipuram	Latitude: 12.834713 N, Longitude: 80.246348 E Survey No. 106/8A1E,8A1F,8A1G, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 04.07.2025 • Final Order (Removal of Structure) issued on 17.07.2025

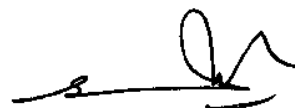


MEMBER SECRETARY
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

	, Chennai - 600 028		
13	Tmt Malarvizhi, No.2/154, Sundar Sekar Garden, ECR, Muttukadu, Tiruporur taluk, Chengalpattu District - 603 112	Latitude: 12.834250 N, Longitude: 80.246569 E Survey No. 106/8A3B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Personal Appearance conducted on 04.07.2025 • Final Order (Removal of Structure) issued on 23.07.2025
14	Thiru. Syed Azhar Basha & Tmt. Vasemma Nasrin No. 41/5, Puram Prakasam Road, Balaji Nagar, Royapettah, Chennai - 14	Latitude: 12.831633 N, Longitude: 80.247405 E Survey No. 137/1, 23, 24, 25, 26, 137/20, 22 old No. 107/1 of Muttukadu Village, Tiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 30.04.2025 • Electricity Disconnection issued on 30.04.2025 • Personal Appearance conducted on 23.07.2025 • Final Order (Removal of Structure) issued on 28.07.2025
15	Thiru. Manni Ramamurthy, I-4, Sea Broke Apartments, 4 th Seaward Road, Valmiki Nagar, Chennai - 04	Latitude: 12.831996 N, Longitude: 80.247486 E Survey No. 137/1, 16, 17, 18, 19, 21 old No. 107/1 of Muttukadu Village, Tiruporur Taluk, Chengalpattu district	<ul style="list-style-type: none"> • Show Cause Notice issued on 30.04.2025 • Electricity Disconnection issued on 30.04.2025


 MEMBER SECRETARY
 TAMIL NADU STATE COASTAL ZONE
 MANAGEMENT AUTHORITY,
 CHENNAI - 600 015.

			<ul style="list-style-type: none"> • Personal Appearance conducted on 23.07.2025 • Final Order (Removal of Structure) issued on 26.07.2025
16	Tmt. Aruna Subramainam, No. 18, Sriram Nagar, South Street, Alwarpet, Chennai - 600 018	<p>Latitude: 12.833951N, Longitude: 80.246401E</p> <p>Survey No. 106/8A1A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district</p>	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Remainder Show Cause Notice issued on 27.06.2025 • Personal Appearance conducted on 23.07.2025 • Final Order (Removal of Structure) issued on 27.08.2025
17	Thiru. Naresh Kumar Bandri, No. 121, Pycrofts Road, Royapettah, Chennai - 600 014	<p>Latitude: 12.833894 N, Longitude: 80.246962 E</p> <p>Survey No. 106/19,20, Muthukadu Village in Thiruporur Taluk, Chengalpattu district</p>	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Remainder Show Cause Notice issued on 27.06.2025 • Not attended Personal Appearance • Final Order (Removal of Structure) issued on 08.08.2025

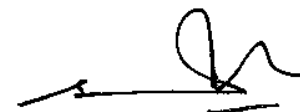


MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

18	Thiru. R.K. Nagarajan, No. 10, Downing Street, Muttukadu, East Coast Road, Chennai - 603 112	<p>Latitude: 12.833892 N, Longitude: 80.247717 E</p> <p>Survey No. 108/611B2A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district</p>	<ul style="list-style-type: none"> • Show Cause Notice issued on 03.06.2025 • Remainder Show Cause Notice issued on 27.06.2025 • Not attended Personal Appearance • Final Order (Removal of Structure) issued on 18.08.2025
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14. It is respectfully submitted that this department has taken all necessary steps to ensure that the violations are rectified and the coastal environment is restored and will continue to do the same. The violators were given every opportunity to present their case, and the final order has been issued in the interest of environmental protection and compliance with the law.

15. It is respectfully submitted that the TNSCZMA is committed to ensuring strict enforcement of the CRZ notification and the provisions of the Environment Protection Act, 1986. All necessary action is being initiated against offenders in accordance with law. Furthermore, the District Collectors have been duly sensitised on the importance of CRZ compliance and their pivotal role in preventing and addressing coastal zone violations. They have been instructed to take prompt and stringent action wherever violation are detected, so as to uphold the integrity of



MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

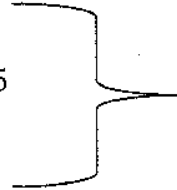
the coastal environment and ensure full adherence to the regulatory framework.


Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to take the above submissions on record and pass appropriate orders as deemed fit and proper in the interest of justice and environmental protection.

Solemnly affirmed at Chennai

This the 18th day of September 2025

and signed his name in presence




MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.
BEFORE ME

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey No. 107/18, 20, 22 to 28, 30 to 35, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 107/18, 20, 22 to 28, 30 to 35 in the name of Tmt. Chirla Preethi Reddy and Thiru. P. Amarnath Reddy (Current Owner) (GPS – 12.832791 N, 80.247362 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt. Chirla Preethi Reddy and Thiru. P. Amarnath Reddy (Current Owner), Door No. 4/20, Subba Rao Avenue, 1st Cross Street, Chennai -600006** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

1) Tmt. Chirla Preethi Reddy,
Plot No. 536, Road No. 26, beside MCR Institute, Jubilee Hills,
Hyderabad – 500 033.

2) Thiru. P. Amarnath Reddy (Current Owner),
Door No. 4/20, Subba Rao Avenue, 1st Cross Street, Chennai – 600 006.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

21.5. 2025
4/6/25 FR

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

4/6/25

அனுப்பப்பட்டது

4/6/25



From

P. Amarnath Reddy,
No. 4/20, Subba Rao Avenue 1st Cross Street,
Chennai - 600 006.

To

Tamil Nadu State Coastal Zone Management Authority,
O/O Department of Environment and Climate Change,
9th Floor, CMRL Building, Anna Salai,
Nandanam, Chennai 600 035.

Sir/Madam,

We are in receipt of your notice Efile/DOECC/536/2024 /P1, dated 03.06.2025 and wish to bring the following to your attention:

1. The land purchased by me vide Sale Deed dated 02.05. 2025, bearing Doc. No. 10119/2025, S.R.O. Thirupporur was sold to me from Chirla Preethi Reddy.
2. We applied for the building sanction and obtained sanction from the BDO dated 09.11.2020. We paid all the property tax upto date.
3. My land did not require regularisation as the land is GRAMA NATHAM
4. As per the FMB available, I understand that the 40' road that runs north to south has been there prior to 1978. My land lies on the western/landward side of the road. A copy of the FMB showing the road is attached. In fact, it appears that there may be many roads between my land and the sea.

As such I have not committed any violation of any rules and regulations. I request you to kindly go through my submission and withdrawn the notice served on me.

Thank You

Regards,

P. Amarna Reddy

P. AMARNATH REDDY.

Encl:-

- 1) BDO Sanctioned Plan
- 2) FMB Sketch
- 3) Patta
- 4) Property Tax Receipt

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai, Nandanam.
Chennai – 600 035

To,

Thiru. P. Amarnath Reddy (Current
Owner),
Door No. 4/20, Subba Rao Avenue, 1st
Cross Street, Chennai – 600 006.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 107/18, 20, 22 to 28, 30 to 35, in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

- 1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: D. Vidya Sagar Reddy
on behalf of Mr. P. Amarnath Reddy

3. Name of the Owner / Authorized Signatory: P. Amarnath Reddy

4. Communication Address (with Contact Details):

Address: 4/20, Subba Rao Avenue, 1st Cross Street,
College Road, Chennai - 600 006.

Phone: 9791008872

Email: acropolis0077@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

new s.no: 107/18, 107/20, 107/22, 107/23, 107/24, 107/25, 107/26,
107/27, 107/28, 107/30, 107/31, 107/32, 107/34 & 107/35.

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
 Commercial Establishment
 Resort / Hotel
 Reclamation / Dumping
 Encroachment into Waterbody / Mangrove Area
 Others (Please Specify): _____

6 (1) Total Land Area: 13,549 SQ. ft

6(2) Total Built-up area: 5,180 SQ. ft

6(3) No. of Floors including basement Ground & First Floor.

6(4) Height of the building (Approx) 32.50. Feet.

7. Approximate Date of Commencement of above constructions

November-2020

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Attached

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

We got buiding Sanction Approval from Local Elected Boady and as per Govt. norms we had built the building.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

we had recently purchase the Gramnatham Property with Building on 02nd May 2025, during the purchase we had gone through all the legal opinion, even bank had approved the existing Building approvals, after going through all the legal formalities. we had bought the property. I totally unaware of this CRZ notification 2011.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23/7/2025Place: Chennai**Signature of the Authorized Signatory**Name: D. Vidya Sagar Reddy

Designation (if applicable): _____

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/1151/P1, dated 28-07-2025

Sub.: CRZ Violation - Survey No. 107/18, 20, 22 to 28, 30 to 35, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final order issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19 (E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey Nos. 107/18, 20, 22 to 28, 30 to 35 Muttukadu Village in Thiruporur Taluk, Chengalpattu district, without obtaining necessary permission, which falls in CRZ III - NDZ (No Development Zone), which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, Officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 107/18, 20, 22 to 28, 30 to 35 in the name of Tmt. Chirla Preethi Reddy and Thiru. P. Amarnath Reddy (Current Owner) (GPS – 12.832791 N, 80.247362 E)
- **CRZ Zonation: CRZ III-NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 107/18, 20, 22 to 28, 30 to 35 in the name of Thiru. P. Amarnath Reddy (Current Owner) (GPS – 12.832791 N, 80.247362**

E) in CRZ - III NDZ is a prohibited activity” and, Cuddalore district within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **THIRU. P. AMARNATH REDDY, NO. 4/20, SUBBA RAO AVENUE, 1 ST CROSS STREET, COLLEGE ROAD, CHENNAI - 600 006** vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 12/06/2025, stating that they constructed the building after obtaining building plan approval from the Special Officer/ Block Development Officer, Thiruporur Panchayat Union and as per FMB available, 40 feet road runs north to south prior to 1978, as such, they have not committed any violation.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed after obtaining building plan approval from the Special Officer/ Block Development Officer, and that all applicable government fees related to the approval were duly paid. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of ignorance of the notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification, 2011 and that has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone". The TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs that the construction in **Survey No. 107/18, 20, 22 to 28, 30 to 35 standing in the name of Thiru. P. Amarnath Reddy (Current Owner) (GPS - 12.832791 N, 80.247362)** should be removed in its entirety forthwith and the

area shall be restored to its original condition as prior to the commencement of the construction activity.”

Further, THIRU. P. AMARNATH REDDY, NO. 4/20, SUBBA RAO AVENUE, 1ST CROSS STREET, COLLEGE ROAD, CHENNAI – 600 006, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


To

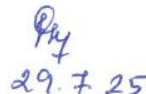
Thiru. P. Amarnath Reddy,
No. 4/20, Subba Rao Avenue, 1st Cross Street,
College Road, Chennai – 600 006

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 3) The Member Secretary/DCZMA,
PA (G) to the District Collector
Chengalpattu district, Chengalpattu – 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 4) The superintendent of Police,
Chengalpattu district – 603 001.
- 5) Copy file

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


29.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A3C1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 Building completed, constructed in S.F. No. 106/8A3C1 in the name of Tmt Kavitha Nareshmodi (GPS – 12.834059N, 80.247300 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt Kavitha Nareshmodi, No 21, Kasthuri Rangan Road, Alwarpet, Chennai- 600018** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Tmt Kavitha Nareshmodi,
No 21, Kasthuri Rangan Road,
Alwarpet, Chennai- 600018.

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

அ.ந. ரஹுல் நாட்
4/6/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

4/6/25

அனுப்பப்பட்டது
4/6/25

//True Copy//

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035
Proc. No. Efile/DOECC/536/2024/P1 – 12, dated 27.06.2025

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 106/8A3C1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice** – Issued.

Ref.: 1) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025
 2) DoE&CC Show cause notice, Dated: 03.06.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 Building completed, constructed in S.F. No. 106/8A3C1 in the name of Tmt Kavitha Nareshmodi (GPS – 12.834059N, 80.247300 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt Kavitha Nareshmodi, No 21, Kasthuri Rangan Road, Alwarpet, Chennai- 600018** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is informed that a **first Show Cause Notice** has already been issued to you, as per the reference 2nd cited.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Tmt Kavitha Nareshmodi,
No 21, Kasthuri Rangan Road,
Alwarpet, Chennai- 600018.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order/True Copy//


For Director, DOE&CC

15/7/25

36

P1

1159660

BY SPEED POST WITH PROOF OF DELIVERY

16.06.2025

From

Kavita Naresh Modi - 98408 79744
No.21, Kasthuri Rangan Road,
Alwarpet, Chennai - 600 018.

To

The Member Secretary
Tamil Nadu State Coastal Zone Management Authority,
O/o. Department of Environment and Climate Change,
9th Floor, CMRL Building, Anna Salai,
Nandanam, Chennai - 600 035.

Sir,

I am in receipt of your letter Proc. No.Efile/DOECC/536/2024/P1, dated 03.06.2025.

I am the sole and absolute owner of land comprised in Survey No.106/8A3C1 of Muttukadu Village & Panchayat, Thiruporur Panchayat Union & Taluk, Chengalpattu District.

The said plot has been duly regularized by Block Development Officer, Thiruporur vide Na.Ka.No.0114-1/2023/A1, dated 13.01.2023.

I have also obtained building plan duly approved.

The Village Map clearly shows the existence of the road (duly demarcated "Yellow" in colour) which separates the Bay of Bengal and the property in question.

I am enclosing the following documents:-

- (a) Copy of regularized plan duly approved
- (b) Copy of building plan duly approved
- (c) Village Map, Muttukadu
- (d) Copy of Sale Deed in my name

I have not violated CRZ notification, 2011.

Under the said circumstances, I request you to withdraw the said notice.

Encl : as above

Yours faithfully,

Kavita Modi

37

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035

To,

Tmt Kavitha Nareshmodi,
No 21, Kasthuri Rangan Road,
Alwarpet, Chennai- 600018.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 106/8A3C1 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

Ref.: Your letter dated 16.06.2025

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9th FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600035.

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/1169/2025/P1, dated 28-07-2025

Sir,

Sub.: CRZ Violation - Survey No. 106/8A3C1, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey No. 106/8A3C1, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III - NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 Building completed, constructed in S.F. No. 106/8A3C1 in the name of Tmt. Kavitha Nareshmodi (GPS - 12.834059N, 80.247300 E)
- **CRZ Zonation: CRZ III - NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III - NDZ (No Development Zone). As per Para 8 III (CRZ - III) (ii) of CRZ Notification, 2011, "**No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 106/8A3C1 at coordinates GPS - 12.834059N, 80.247300 E) within CRZ-III NDZ is a prohibited activity**" and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator

TMT. KAVITHA NARESHMODI, NO.21, KASTHURI RANGAN ROAD, ALWARPET, CHENNAI- 600 018 vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 16.06.2025, stating that the said plot has been duly regularized by the Block Development Officer, Thiruporur, Chengalpattu and the village map clearly shows the existence of the road which separates the Bay of Bengal and the property in question as such, they have not committed any violation.

6. The violator was scheduled for a personal hearing on 23.07.2025 at 11:00 AM in connection with the matter of unauthorized construction. However, neither the violator nor any authorized representative appeared for the hearing, nor was any communication or inquiry made regarding the issue prior to or after the scheduled meeting.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby **directs TMT KAVITHA NARESHMODI, NO.21, KASTHURI RANGAN ROAD, ALWARPET, CHENNAI- 600 018, G+2 Building completed, constructed in S.F. No. 106/8A3C1 in the name of Tmt. Kavitha Nareshmodi (GPS – 12.834059N, 80.247300 E) should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."**

Further TMT KAVITHA NARESHMODI, NO.21, KASTHURI RANGAN ROAD, ALWARPET, CHENNAI- 600 018, is also directed to ensure compliance with the

applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


To,


Tmt. Kavitha Nareshmodi,
No.21, Kasthuri Rangan Road,
Alwarpet, Chennai- 600 018.

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA, District Collector,
Chengalpattu district, Chengalpattu – 603 001. – **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
3. The Member Secretary, PA(General) to collector,
Chengalpattu district, Chengalpattu – 603 001.- **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603 209. - **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
5. The Superintendent of Police,
Chengalpattu district- 603 001.

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


29.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 30.04.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice – Issued.**
- Ref.: 1) Petition received on the Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu 22.07.2024
- 2) Inspection report submitted by AEE, Department of Environment & Climate Change dated: 02.09.2024.
- 3) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 15.04.2025 and 25.04.2025

With reference to the letter 1st cited, it is conveyed that a petition was received regarding the construction activities Grama Natham Survey No.107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu, without obtaining CRZ clearance.

WHEREAS officials from the Department of Environment & Climate Change (DoE&CC) and the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 05.08.2024 & 15.04.2025 and observed the following:

- G+2 storey RCC building under construction at Grama Natham Survey No. 137/17, Natham Paromboke (Grama Natham Survey No. 137/1,16,17,18,19,21 Coordinates 12.8319996 N, 80.247468 E.
- Property Owner:
 1. Tmt Vaseema Nasrin, No. 41/15, Puram Prakasam Road, Balaji Nagar, Royapettah, Chennai – 600 014.
 2. Thiru Manni Ramamoorthy, 1-4, Sea Brooke Apartments, 4th Seaward Road, Valmiki nagar, Chennai-600 004.

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth**

area and existing density and for permissible activities under the notification”

WHEREAS the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, , **Tmt Vaseema Nasrin, No. 41/15, Puram Prakasam Road, Balaji Nagar, Royapettah, Chennai – 600 014 and Thiru Manni Ramamoorthy, 1-4, Sea Brooke Apartments, 4th Seaward Road, Valmiki nagar, Chennai- 600 004** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above said violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

1) Tmt Vaseema Nasrin,
No. 41/15, Puram Prakasam Road, Balaji Nagar, Royapettah,
Chennai – 600 014.

2) Thiru Manni Ramamoorthy,
1-4, Sea Brooke Apartments, 4th Seaward Road, Valmiki nagar,
Chennai- 600004

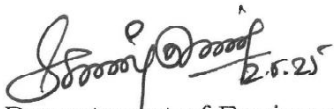
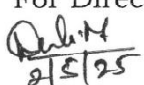
Copy to,

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government, Environment, Climate Change and
Forest Department, Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu – 603 001

//Forwarded/By Order//


For Director, Department of Environment
and Climate Change


TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9th
FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/536/2024, dated 30.04.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding.

WHEREAS, the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) o/o Department of Environment and Climate Change (DoE&CC) known that an illegal construction activity has been carried out at Grama Natham Survey 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district, Tamil Nadu, which falls in CRZ – III (No Development Zone) area as per the approved Coastal Zone Management Plan, and

WHEREAS, based on the report of officials from the Department of Environment & Climate Change (DoE&CC) & the District Authorities carried out a field inspection at the mentioned site on 05.08.2024 & 15.04.2025 and submitted their findings. In that said report, the followings were observed:

- G+2 storey RCC building under construction at Grama Natham Survey No. 137/17, Natham Paromboke (Grama Natham Survey No. 137/1,16,17,18,19,21 Coordinates 12.8319996 N, 80.247468 E.
- Property Owner:
 1. Tmt Vaseema Nasrin, No. 41/15, Puram Prakasam Road, Balaji Nagar, Royapettah, Chennai – 600 014.
 2. Thiru Manni Ramamoorthy, 1-4, Sea Brooke Apartments, 4th Seaward Road, Valmiki nagar, Chennai-600 004.

CRZ Zonation: CRZ III-NDZ (No Development Zone)

WHEREAS, the construction activity falls in CRZ – III NDZ (No Development Zone) and as per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, “No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the Notification 2011”, thus the construction in Grama Natham Survey No. 137/17, Natham Paromboke (Grama

Natham Survey No. 137/1,16,17,18,19,21, falling within CRZ – III (NDZ) are a prohibited activity” and

WHEREAS, it has been concluded that “...From the approved CZMP, it is seen that the site and Grama Natham Survey No. 137/17, Natham Paromboke (Grama Natham Survey No. 137/1,16,17,18,19,21 fall within the NDZ in CRZ – III. This is a violation of the provisions stipulated in the CRZ Notification, 2011 for the construction of buildings and other structures in the designated areas of CRZ III (NDZ)...” And

"WHEREAS, in accordance with the directive issued under Section 5(b) of the Environment Protection Act, 1986, which pertains to the violation of the provisions outlined in the Coastal Regulation Zone (CRZ) Notification of 2011, the following action is to be taken **“Stoppage of regulation of the supply of electricity or water or any other service”**. This means that as a consequence of the violation of the Coastal Regulation Zone rules, the authorities have the power to halt or restrict the supply of essential services, including electricity and water, to the violator, in order to enforce compliance with environmental regulations aimed at protecting coastal areas.

Hence, it is requested to disconnect the electricity in the name Tmt Vaseema Nasrin, and Thiru Manni Ramamoorthy, Grama Natham Survey No. 137/17, Natham Paromboke (Grama Natham Survey No. 137/1,16,17,18,19,21, Muthukadu Village in Thiruporur Taluk, Chengalpattu district immediately and send the action taken report to this office immediately.

S/d – A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To,

1) The Superintending Engineer, TANGEDCO,
130, GST Road, Oppt.to New Bus Stand,
Chengalpattu district,
Chengalpattu – 603 001.

2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu – 603 112.



Date: 11 May 2025

From
Manni Rajkumar Ramamoorthy
I-4, Sea brooke apartments,
4th Seaward Raod,
Valmiki nagar, Thiruvanmiyur
Chennai 600041

To

The Member Secretary,
TNSCZMA Director,
Department of Environmental and Climate Change
Chennai

Respected Sir,

Subject: Reply Letterz No. Efile/DOECC/ 536/2024/, dated 30.4.2025

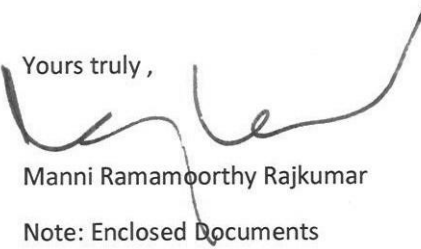
We have received your official letter dated 30/04/2025 regarding concerns of unauthorized construction at our premises

For your kind reference, we had purchased the property, classified as Grama Natham Land, through Sale Deed No.4376/2014 and 14577/2023. The land was purchased in 2014 with an existing structure which was evaluated and recorded in the document also. Subsequently we submitted an application for building sanction approval to the President of the Muttukadu Panchayat on 05/09/2016. After due process, we were granted official building sanction approval by the local sanctioning authority, following which we completed the construction by 2018. Since then we have been living in the premises.

As a law-abiding citizen, to the best of my knowledge, I have ensured that all necessary legal formalities and documentation have been completed prior to proceeding with construction.

As of now there are no construction activities happening in our premises.

Yours truly,


Manni Ramamoorthy Rajkumar

Note: Enclosed Documents

Copy of Purchase Deed
Copy of Manual and Online Patta
Copy of Building Sanction Approval

46

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035

To,

Thiru. Manni Rajkumar Ramamoorthy,
I-4, Sea Brooke Apartments, 4th seaward
Road, Valmiki Nagar, Thiruvanmiyur, Chennai
– 600 041.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 107/1, in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

Ref.: Your letter Nil dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: Manni Rajkumar.

3. Name of the Owner / Authorized Signatory:

4. Communication Address (with Contact Details):

Address: JA SEABROOKE APTS, 4th SEAWARD RD KALMIKI NAGAR
Phone: 98410 69976 THIRUVAMIYUR CHENNAI - 600 041
Email: prakriti1972@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

old no. 107/1 New no. 13T/17 MUTTUKADDU VILLAGE
THIRUPORUR TALUK

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
 Commercial Establishment
 Resort / Hotel
 Reclamation / Dumping
 Encroachment into Waterbody / Mangrove Area
 Others (Please Specify): _____

6 (1) Total Land Area: 1474 SQFT

6(2) Total Built-up area: 2200 SQFT.

6(3) No. of Floors including basement 6+1

6(4) Height of the building (Approx) 23 FEET.

7. Approximate Date of Commencement of above constructions

DEC 2016

8. Statutory Permissions / Clearances Obtained (if any): Yes No

If Yes, provide details and attach relevant documents:

Details Attached.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)? Yes No**10. Have you received any notice / communication from the authorities regarding this activity earlier?** Yes No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011? Yes No (provide brief explanation)

We got building approval from Local Body as per govt. norms, and then started construction & completed it.

 Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

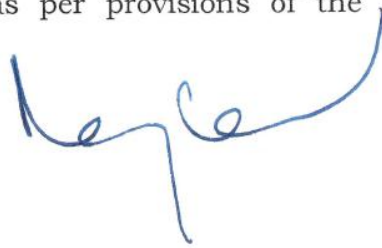
- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23/07/25

Place: Chennai

**Signature of the Authorized Signatory**

Name: M.R. RAJKUMAR

Designation (if applicable): _____

P1

1016621

11



Date: 11 May 2025

From
Manni Rajkumar Ramamoorthy
I-4, Sea brooke apartments,
4th Seaward Raod,
Valmiki nagar, Thiruvanmiyur
Chennai 600041

To

The Member Secretary,
TNSCZMA Director,
Department of Environmental and Climate Change
Chennai

Respected Sir,

Subject: Reply Letterz No. Efile/DOECC/ 536/2024/, dated 30.4.2025

We have received your official letter dated 30/04/2025 regarding concerns of unauthorized construction at our premises

For your kind reference, we had purchased the property, classified as Grama Natham Land, through Sale Deed No.4376/2014 and 14577/2023. The land was purchased in 2014 with an existing structure which was evaluated and recorded in the document also. Subsequently we submitted an application for building sanction approval to the President of the Muttukadu Panchayat on 05/09/2016. After due process, we were granted official building sanction approval by the local sanctioning authority, following which we completed the construction by 2018. Since then we have been living in the premises.

As a law-abiding citizen, to the best of my knowledge, I have ensured that all necessary legal formalities and documentation have been completed prior to proceeding with construction.

As of now there are no construction activities happening in our premises.

Yours truly ,



Manni Ramamoorthy Rajkumar

Note: Enclosed Documents

Copy of Purchase Deed
Copy of Manual and Online Patta
Copy of Building Sanction Approval

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/1148/2025/P1, dated 26-07-2025

Sub.: CRZ Violation - Survey no. 107/1, New No. 137/17 Karikattukuppam, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey No. Survey no. 107/1, New No. 137/17 Karikattukuppam, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- The G+1 Building Constructed, which is a prohibited activity Grama Natham, Promboke (Survey No. 107/1, New No. 137/17) GPS Coordinates "12.831996 N, 80.247468 E"
- CRZ Zonation: **CRZ III-NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, "**No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 107/1, New No. 137/17 in the**

name of Thiru. Manni Rajkumar Ramamoorthy, GPS Coordinates (GPS – 12.831996 N, 80.247468 E) within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **THIRU. MANNI RAJKUMAR RAMAMOORTHY, I-4, SEAD BROOKE APARTMENTS, 4TH SEAWARD ROAD, VALMIKI NAGAR, THIRUVANMIYUR, CHENNAI – 600 041**, vide proc.no. Efile/DOECC/536/2024/P1, dated 30.04.2025. The violator replied on 14/05/2025, stating that he had obtained Building plan approval from Village Panchayat President, Muttukadu Panchayat on 05.09.2016 after due process, they were granted official building sanction approval by the local sanctioning authority, following which we completed the construction by 2018, as of now there are no construction activities happening in their premises they have not committed any violation.

6. The violator called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Village Panchayat President, Muttukadu Panchayat on 05.09.2016. They also indicated that they were not aware of the CRZ Notification, 2011.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid reason as per law.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment

(Protection) Act, 1986 hereby directs **THIRU. MANNI RAJKUMAR RAAMOORTHY, I-4, SEAD BROOKE APARTMENTS, 4TH SEAWARD ROAD, VALMIKI NAGAR, THIRUVANMIYUR, CHENNAI - 600 041, (Survey No. 107/1, New No. 137/17) GPS Coordinates "12.831996 N, 80.247468 E"** should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."

Further, directs **THIRU MANNI RAJKUMAR RAAMOORTHY, I-4, SEAD BROOKE APARTMENTS, 4TH SEAWARD ROAD, VALMIKI NAGAR, THIRUVANMIYUR, CHENNAI - 600 041,** is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

TO

✓ Thiru Manni Rajkumar Ramamoorthy,
I-4, Sead Brooke Apartments, 4th Seaward Road,
Valmiki Nagar, Thiruvanmiyur, Chennai - 600 041.


Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai - 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 3) The Member Secretary/DCZMA,
PA (G) to the District Collector
Chengalpattu district, Chengalpattu - 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**

4) The Convenor, DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603 209. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**

5) The superintendent of Police,
Chengalpattu district – 603 001.

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


28.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 – 18, dated 03.06.2025

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 106/8A3B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice** – Issued.

Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 106/8A3B, in the name of Tmt Malarvizhi (GPS – 12.834250 N, 80.246569 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt Malarvizhi, No.2/154, Sundar Sekar Garden ECR, Muttukadu, Tiruporur taluk, Chengalpattu District- 603112** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It Is further informed that, If no 'repl' Is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

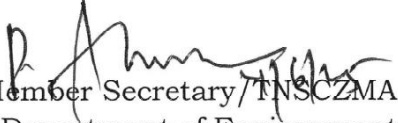
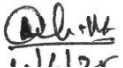
To,

Tmt Malarvizhi,
No.2/154, Sundar Sekar Garden,
ECR, Muttukadu, Tiruporur taluk,
Chengalpattu District- 603112

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//


For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change


Muttukadu,

A. 7. 25.

To,

The Director,
TNSCZMA,
Department of Environment and Climate Change,
9th floor, CMRL Building,
Anna salai, Nandanam,
Chennai - 600 035.

Sub: Response to Show Cause Notice regarding CRZ Zonation.

Respected Sir/Madam,

My name is Mrs. Malarvizhi Rajendran, writing in response to Show Cause Notice Proc. No. Efile/DOECC/536/2024/P1, dated on 03.06.25, received from your office regarding complaint against construction activities underway at Survey no. 106/8A3B, Muttukadu village in Thiruporur taluk, Chengalpattu district without CRZ clearance.

I acknowledge the receipt of the notice and would like to address the following points:

Currently, my family and I reside at S.no.106/8A3B, 2/154A, Sundar Sekar Garden, Muttukadu, ECR, Thiruporur taluk, Chengalpattu district - 603112. We are originally from Cuddalore district. In 1982, my spouse Mr. D. Rajendran and I relocated from the Cuddalore district to Muttukadu. We began working at Sundar Sekar Garden in Muttukadu, ECR. The garden owner gave us a sheet house to live in. Up until 2003, we remained and carried on working there. Our two-person family grew to four members in the interim. So, a medium-sized hut

was constructed in front of the sheet house to serve as a kitchen and storage room.

In 2003, we used all our hard-earned money, properties in our native land, and valuables to purchase two grounds of land where we currently reside. That fulfilled our middle-class family's dream. We remained in the same home until 2011. All these years, we never received any notification from any government authorities stating that our land is in a no-development zone.

Later, in 2011, we constructed a G+1 building based on a building plan that the Muttukadu panchayat had authorized. Nobody alerted us about CRZ notifications or the no-development zone, not even at the Panchayat office. Using a proper Muttukadu panchayat-approved building plan, the building was constructed strictly in accordance with all rules and regulations.

Therefore, I can assure you that, no new building construction has recently taken place on our property. The G+1 building, which is present on my land, was built more than a decade ago.

I have attached necessary receipts and documents for your reference.

Thank you for your time and consideration.

Sincerely,



**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: Mrs. Malanishi Rajendran

3. Name of the Owner / Authorized Signatory: Mr. Malanishi Rajendran

4. Communication Address (with Contact Details):

Address: 2/154A, Sundar Sagar Garden, Muttukadu, ECR,

Phone: 70100 54072

Email: naren73@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

S. No. 106/8A3B, Muttukadu village, Thiempura taluk,
Chengalpattu district.

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
 Commercial Establishment
 Resort / Hotel
 Reclamation / Dumping
 Encroachment into Waterbody / Mangrove Area
 Others (Please Specify): _____

6 (1) Total Land Area: 2 ground

6(2) Total Built-up area: 2400 sq ft

6(3) No. of Floors including basement G+1

6(4) Height of the building (Approx) ~~25 feet~~ 25 feet.

7. Approximate Date of Commencement of above constructions

In 2011.

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Clearances obtained documents and receipts submitted on
18.06.25 letter. Muttukadu Panchayat approved
building plan dated on 25.2.2012. Receipt no. 1686.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

Because we built the building after getting proper approval from Muttukadu panchayat.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

Explanation sheet attached.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 4.7.25Place: Muthukadu**Signature of the Authorized Signatory**Name: R. Loganathan

Designation (if applicable): _____

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/1035/2025/DoECC/P1, dated 23-07-2025

Sub.: CRZ Violation - Survey no. 106/8A3B, Muthukadu Village in Thiruporur Taluk, Chengalpattu - Without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no. 106/8A3B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- *G+1 Building completed, constructed in Survey No. 106/8A3B, in the name of Tmt Malarvizhi (GPS – 12.834250 N, 80.246569 E)*
- **CRZ Zonation: CRZ III-NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. 106/8A3B at coordinates 12.834250 N, 80.246569 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Tmt Malarvizhi, No.2/154, Sundar Sekar Garden, ECR, Muttukadu, Tiruporur taluk, Chengalpattu District- 603112.** vide proc.no. Efile/DOECC/536/2024/P1,

dated 03.06.2025. The violator replied on 18/06/2025, stating that they got building plan approval from the Village Panchayat President, Muttukadu on 25.02.2012 and constructed the building. Nobody alerts us about CRZ Notifications or the no-development zone at time of constructions.

6. The violator was called for personal hearing on 04.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Village Panchayat President, Muttukadu. They also indicated that they were not aware of the CRZ Notification, 2011.

7, Therefore, it is admitted by the violator that they are in violation of the CRZ Notification,2011 and the explanation of the ignorance of the notification is not a valid reason as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 ,6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification,2011, and since the CRZ Notification, 2011, is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Tmt Malarvizhi, No.2/154, Sundar Sekar Garden, ECR, Muttukadu, Tiruporur taluk, Chengalpattu District-603112 that the construction at Survey No. 106/8A3B, (GPS – 12.834250 N, 80.246569 E) should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of construction activities."**

Further, Tmt Malarvizhi, No.2/154, Sundar Sekar Garden, ECR, Muttukadu, Tiruporur taluk, Chengalpattu District- 603 112 is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

A.R RAHUL NADH IAS.
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To,

Tmt Malarvizhi,
No.2/154, Sundar Sekar Garden,
ECR, Muttukadu, Tiruporur taluk,
Chengalpattu District- 603112

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. – *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001.- *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. - *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
5. The Superintendent of Police,
Chengalpattu district- 603001.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 13, dated 03.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A3A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice – Issued.**
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 106/8A3A2 in the name of Maya Vedamurthy (GPS – 12.834081 N, 80.246859 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru Maya Vedamurthy, No. 76, AB Block, 1st street, Anna Nagar, Chennai-600040** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change


To,


Thiru Maya Vedamurthy, No. 76,
AB Block, 1st street, Anna Nagar,
Chennai-600040.

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu - 603 001.

//Forwarded/By order//


For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change


4/16/25

Date: 13-06-2025

From

Maya Vedamurthy
 No: 76, AB Block, 1st Street
 Anna nagar, Chennai-600040.

To

The Member Secretary
 Department of Environment
 9th Floor, CMRL Building, Anna Salai
 Nandanam, Chennai-600035.

CRZ
 Sir
 DOE instructed
 to speak
 along with
 all replies to
 the SCN.

Sub: Show Cause Notice: - Proc.No. Efile/DOECC/536/2024/P1, dated 03.06.2025

Ref: S.F.No: 106/8A3A2 (Maya Vedamurthy)

Sir,

I had purchased a property in Muttukad village in February 2012, applied for plan sanction in 2013. I received a plan approval for constructing a residential building G+1 for 2989 Sq.Ft, vide Plan Approval Number 44 dated 26.07.2013.

As per approval, I have constructed and occupied the same. Property tax was levied and paid since upto date (Enclosed herein)

Thanking You

Your's Faithfully

Maya Vedamurthy
 Maya Vedamurthy

Enclosed:-

1. Approved Plan No: 44/26.07.2013
2. Sale Deed No: 1643/2012
3. Property Tax Receipt

68

106/15A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Thiru Maya
Vedamurthy,
No. 76,
AB Block, 1st
street,
Anna Nagar,
Chennai-600040.

Letter No. Efile/DOECC/536/2024-6, dated 28-06-2025

Sir,

Sub.:DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A3A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 -

Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Thiru. Harinath,
No .3, P U
Shanmugam Nagar,
Kolathur, Chennai –
600099.

Letter No. Efile/DOECC/536/2024-7, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A4B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance - Regarding

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution:

3. Name of the Owner / Authorized Signatory: *Maya Vedamurthy*

4. Communication Address (with Contact Details):

Address: *76, AB BLOCK, 1st STREET, ANNA NAGAR, CH-40.*

Phone: *9841070665*

Email: *Maya.foundation1959@gmail.com*

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

106/8A3A2, Muttukadu Village, Thiruporur Taluk, Chengalpattu.

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: *17.26 Cents*

6(2) Total Built-up area: *277.60 Sq.M*

6(3) No. of Floors including basement *Ground & First floor.*

6(4) Height of the building (Approx) *7 Meters*

7. Approximate Date of Commencement of above constructions

SEPTEMBER - 2013

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Already Submitted.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

I have approval for local panchayat then only we constructed.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

As per notification of CRZ 2011, but not implement of that term so we can approval for local panchayat.
(Approval already submitted)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 04-07-2025Place: CHENNAI**Signature of the Authorized Signatory**Name: NIRMAL NARAYANANDesignation (if applicable): MANAGER

Date: 04-07-2025

AUTHORIZATION LETTER

To

Mr. A.R. Rahul Nadh
Director
Department of Environment and Climate Change
CMRL Metros, Nandanam, Chennai-600035.

Sir,

I hereby authorize Mr. Nirmal Nareshkumar his Driving License No: TN18 20100005840, to submit on my behalf related documents of my property at Survey No: 106/8A3A2, Muttukad Village in Thripurur Taluk, Chengalpattu District.

As I am unable to attend and produce the papers, documents related to the above.

Thanking You

Yours Faithfully

Maya Vedamurthy
MAYA VEDAMURTHY

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/1053/2025/DOECC/P1, dated: 17-07-2025

Sub.: Construction activities are underway at Survey no. 106/8A3A2, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission. Direction under Section 5 of the Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – Removal of structure – Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no. 106/8A3A2, Muttukadu Village in Thiruporur Taluk, Chengalpattu district, without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 106/8A3A2 in the name of Tmt. Maya Vedamurthy (GPS – 12.834081 N, 80.246859 E)
- **CRZ Zonation: CRZ III-NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. 106/8A3A2 at coordinates 12.834081 N, 80.246859 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Tmt. Maya Vedamurthy, No. 76, AB Block, 1st street, Anna Nagar, Chennai - 600040**, vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 11/06/2025, stating that they had purchased the property on Feb 12, applied for plan sanction in 2013, they obtained building plan approval from the Village Panchayat President, Muttukadu on 26.07.2013, and the property tax was levied and paid since upto date and they have not committed the violation.

6. The violator was called for personal hearing on 04.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Village Panchayat President, Muttukadu Village and the property tax was levied and paid since upto date and they have not committed the violation. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the respondent that they are in violation of the CRZ Notification, 2011 and the explanation of ignorance of law is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issue by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification and that has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Tmt. Maya Vedamurthy, No. 76, AB Block, 1st street, Anna Nagar, Chennai-600 040 that the construction in Survey no. 106/8A3A2 at coordinates 12.834081 N, 80.246859 E should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."**

Further, Tmt. Maya Vedamurthy, No. 76, AB Block, 1st street, Anna Nagar, Chennai - 600 040, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

To,

Tmt. Maya Vedamurthy,
No. 76, AB Block, 1st street,
Anna Nagar, Chennai - 600 040.

Copy to:

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai - 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001. - (It is requested to ensure
compliance to the aforesaid direction of TNSCZMA and action taken report shall
be furnished to the MS, TNSCZMA at the earliest)
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu - 603 001. - (It is requested to ensure
compliance to the aforesaid direction of TNSCZMA and action taken report shall
be furnished to the MS, TNSCZMA at the earliest)
- 4) The Convenor, DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu - 603 209. - (It is requested to ensure
compliance to the aforesaid direction of TNSCZMA and action taken report shall
be furnished to the MS, TNSCZMA at the earliest)
- 5) The Commissioner of Police,
Tambaram.

6. File copy

//Forwarded by order//

18.7.25
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

18.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. Old No. 136/6, 7, 8, 9, 17, 18, 19, 20, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.

Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building, completed constructed in S.F. No. 136/6, 7, 8, 9, 17, 18, 19, 20 in the name of Monika Reddy (GPS – 12.832570 N, 80.247352 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt. Monika Reddy, No.**

6/10, First Floor, Aklan Apartments, 2nd cross street, Sterling Road, Nungambakkam, Chennai – 600 034 is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

1) Tmt. Monika Reddy,
No. 6/10, First Floor, Aklan Apartments, 2nd cross street,
Sterling Road, Nungambakkam, Chennai – 600 034.

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By Order//

அனுப்பப்பட்டது

60
4/6/25

உ.ந. சுவாமிநாதன்
4/6/25

For Member Secretary, TNSCZMA/ Director,
Department of Environment and Climate Chang

60
4/6/25

79

BY SPEED POST WITH ACK. DUE

11.06.2025

From
Monika Reddy
No. 6/10, First Floor,
Aklan Apartments, 2nd Cross Street,
Sterling Road, Nungambakkam,
Chennai 600 034.

To
Tamil Nadu State Coastal Zone Management Authority,
O/O Department of Environment and Climate Change,
9th Floor, CMRL Building, Anna Salai,
Nandanam, Chennai 600 035.

Sir/Madam,

I am in receipt of your notice Efile/DOECC/536/2024 dated 03.06.2025 and wish to bring the following to your attention:

1. The land purchased by my brother Praveen Fernandes vide Sale Deed dated 17.09.2013, bearing Doc. No. 4044/2014, S.R.O. Thirupporur was sold to him after the structure on the land was demolished.
2. My Brother applied for the building sanction and obtained sanction from the BDO dated 23.10.2020. My brother and I paid all the property tax upto date.
3. The same was settled by my brother to me vide Settlement Deed dated 11.12.2023, bearing Doc. No. 30457/2023, S.R.O. Thirupporur.
4. My land did not require regularisation as the land is Grama Natham.
5. As per the FMB available, I understand that the 40' road that runs north to south has been there prior to 1978. My land lies on the western/landward side of the road. A copy of the FMB showing the road is attached. In fact, it appears that there may be many roads between my land and the sea.

As such I have not committed any violation of any rules and regulations. I request you to kindly go through my submission and withdrawn the notice served on me.

Thank You
Regards,



Monika Reddy

Encl:-

- 1) BDO Sectioned Plan
- 2) FMB Sketch
- 3) Patta
- 4) Property Tax Receipt

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Tmt. Neha Indhuja &
Vijay Indhuja,
No. 2/3, 7th Cross
Street, 3rd Floor,
Shenoy Nagar, Chennai
– 600 030.

Letter No. Efile/DOECC/536/2024-1, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. Old No. 138, 139, 140, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025
2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at 11:00 AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

-

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,

To
Tmt. Monika Reddy,

Member Secretary, TNSCZMA & Director, Department No. 6/10, First Floor, Aklan
of Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

Apartments, 2nd cross street,
Sterling Road, Nungambakkam,
Chennai – 600 034.

Letter No. Efile/DOECC/536/2024-2, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey No. Old
No. 136/6, 7, 8, 9, 17, 18, 19, 20, Muthukadu Village in Thiruporur Taluk,
Chengalpattu district without CRZ Clearance - Violation identified as per provisions
of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment
(Protection) Act, 1986 – Show Cause Notice issued – Requested personal
appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear
in person and submit all the necessary documents on the aforementioned subject on
04.07.2025 at AM in the office of Department of Environment & Climate
Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department
of Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Sirah Dheesawala and Farzane
Dheesawala,
Flat No. 12, 3rd Floor, Sri Krishna
Kutira, 21 (Old No. 11),
Harrington Road, Chetpet,

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution:

J.V. MANIMARAN
DR. BEIRAM OF
MONIKA REDDY

3. Name of the Owner / Authorized Signatory:

MONIKA REDDY

4. Communication Address (with Contact Details):

Address: No. 6/102^m CROSS ST., STERLING ROAD, CHENNAI-34.

Phone: 9840336555

Email: manimaran2004@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

136 / 6, 7, 8, 9, 17, 18, 19, 20
Muttukady villas
Thuruporur
Chengalpet

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 6825 Sq. Ft

6(2) Total Built-up area: 3262 Sq. Ft

6(3) No. of Floors including basement G+1 Floor

6(4) Height of the building (Approx) 24 Feet from Ground level

7. Approximate Date of Commencement of above constructions

2020

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Attached builder's Sanction's
Approved copy.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

since We built the building by getting ^{Proper} Building Sanction
From panchayat president / special officer BDO office

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

Completed

Ongoing

Temporarily Halted

14. Availability of Supporting Land Records / Plans:

Yes (Attach copies of patta, layout approval, land documents, etc.)

No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 04/07/2025

Place: Chennai

Signature of the Authorized Signatory

Name: _____

Designation (if applicable): _____

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/1055/2025/DoECC/P1, dated 23-07-2025

Sub.: CRZ Violation - Survey no.136/6, 7, 8, 9, 17, 18, 19, 20, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no. 136/6, 7, 8, 9, 17, 18, 19, 20, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- *G+1 Building, completed constructed in S.F. No. 136/6, 7, 8, 9, 17, 18, 19, 20 in the name of Monika Reddy (GPS – 12.832570 N, 80.247352 E)*
- **CRZ Zonation: CRZ III-NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 136/6, 7, 8, 9, 17, 18, 19, 20 at coordinates 12.832570 N, 80.247352 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **TMT. MONIKA REDDY, No. 6/10, First Floor, Aklan Apartments, 2nd cross street, Sterling Road, Nungambakkam, Chennai – 600034, vide** proc.no.

Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 11/06/2025, stating that they purchased the land from brother and their brother applied for the building sanction obtained from the Special Officer/Block Development Officer (V.P), Thiruporur, Chengalpattu and as per FMB available, 40 feet road runs north to south prior to 1978, as such, they have not committed any violation.

6. The violator called for personal hearing on 04.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Special Officer/Block Development Officer (V.P), Thiruporur Panchayat Union. They also indicated that they were not aware of the CRZ Notification, 2011.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid reason as per law.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **TMT. MONIKA REDDY, No. 6/10, First Floor, Aklan Apartments, 2nd cross street, Sterling Road, Nungambakkam, Chennai – 600 034, G+1 Building, completed constructed Survey no. 136/6, 7, 8, 9, 17, 18, 19, 20 at coordinates 12.832570 N, 80.247352 E** should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”

Further, TMT. MONIKA REDDY, No. 6/10, First Floor, Aklan Apartments, 2nd cross street, Sterling Road, Nungambakkam, Chennai – 600 034, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

A.R RAHUL NADH IAS.

Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To,

Tmt. Monika Reddy,
No. 6/10, First Floor, Aklan Apartments, 2nd cross street,
Sterling Road, Nungambakkam, Chennai – 600 034.

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. – *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001.- *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. - *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
5. The Superintendent of Police,
Chengalpattu district- 603001.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. Old No. 138, 139, 140, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.

Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building, completed constructed in S.F. No. 138, 139, 140 in the name of Neha Indhuja, Vijay Indhuja (GPS – 12.832222 N, 80.246815 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt. Negha Indhuja and Vijay Indhuja, No 2/3, 7th cross street, 3rd floor, Shenoy Nagar, Chennai – 600 030** is hereby directed to show cause in writing with supporting

documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no rcply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Tmt. Neha Indhuja & Vijay Indhuja,
No. 2/3, 7th Cross Street, 3rd Floor,
Shenoy Nagar, Chennai – 600 030.

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chngalpattu – 603 001.

//Forwarded/By order//

அ.ர. ரஹுல் நாத்
4/6/25 FRO

For Member Secretary, TNSCZMA &
Director, Department of Environment
and Climate Change

6.0
4/6/25

அ.ர. ரஹுல் நாத்

6.0
4/6/25

From,
Neha Hinduja & Vijay Hinduja
 2/3, 7th Cross Street,
 3rd Floor,
 Shenoy Nagar,
 Chennai 600030



To,
Tamil Nadu State Coastal Zone Management Authority,
 O/O Department of Environment and Climate Change,
 9th Floor, CMRL Building, Anna Salai,
 Nandanam. Chennai 600035.

Sir / Madam,

We are in receipt of your notice Efile/DOECC/536/2024/P1 Dated 03.06.2025 and wish to bring the following to your attention:

1. The land purchased by us vide Sale Deed Dated 29.11.2011 bearing Doc.No.12212/2011 and Sale Deed Dated 29.08.2013 bearing Doc. No. 12419/2013, S.R.O. Thirupporur was sold to us, the structure on the land was demolished.
2. We applied for the building sanction and obtained sanction from BDO dated 23.10.2020. We paid all the property tax upto date.
3. My land did not require regularization as the land is GRAMA NATHAM.
4. As per the FMB available, I understand that the 40' road that runs north to south has been there prior to 1978. My land lies on the western/landward side of the road. A copy of the FMB showing the road is attached. In fact, it appears that there may be many roads between my land and the sea,

As such I have not committed any violation of any rules and regulations. I request you to kindly go through my submission and withdrawn the notice served on me

Thank You

Regards,

Neha Hinduja *Vijay Hinduja*
 Neha Hinduja & Vijay Hinduja

Encl:-

- 1) BDO Sanctioned Plan
- 2) FMB Sketch
- 3) Patta
- 4) Property Tax Receipt

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Tmt. Neha Indhuja &
Vijay Indhuja,
No. 2/3, 7th Cross
Street, 3rd Floor,
Shenoy Nagar, Chennai
– 600 030.

Letter No. Efile/DOECC/536/2024-1, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. Old No. 138, 139, 140, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025
2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at 11:00 AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

-

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,

To
Tmt. Monika Reddy,

[Efile | 1033 | 2025]

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: Neha Hinduja & Vijay Hinduja

3. Name of the Owner / Authorized Signatory: Neha Hinduja & Vijay Hinduja

4. Communication Address (with Contact Details):

Address: 213, 7th Cross Street, 3rd Floor Shenoy Nagar Chennai-30

Phone: 9042117884

Email: _____

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

138 / 2, 3, 6, 10, 11, 14, 15, 17, Muthabandu, Theruppu taluk,
Chengalpet District

139 / 2, 3, 4, 5, 6, 7, 8, 9

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
 Commercial Establishment
 Resort / Hotel
 Reclamation / Dumping
 Encroachment into Waterbody / Mangrove Area
 Others (Please Specify): _____

6 (1) Total Land Area: 6921 Sq.Ft.

6(2) Total Built-up area: 4876.70 Sq.Ft.

6(3) No. of Floors including basement: Ground & First Floor

6(4) Height of the building (Approx): 8.5 meters.

7. Approximate Date of Commencement of above constructions

October 2020

12. Exp
(Attach

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Approval Received From Panchayat President / Special Officer Block development officer and constructed the builders as per the Approval

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

I'm a Law business Citizen ~~document~~ we had paid all the govt fees & got builders sanction & Built our builders pls.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:
(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

Completed

Ongoing

Temporarily Halted

14. Availability of Supporting Land Records / Plans:

Yes (Attach copies of patta, layout approval, land documents, etc.)

No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 04/07/2025

Place: Chennai

Signature of the Authorized Signatory

Name: S. Dendur C. (Authorized Person)

Designation (if applicable): Personal Secretary.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9th FLOOR,
CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600035.

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile /1033/2024/DoECC/P1, dated 23-07-2025

Sub.: CRZ Violation - Survey No. 138, 139, 140, & 138/2, 3, 6, 10, 11, 14, 15, 17 & 139/ 2, 3, 4, 5, 6, 7, 8, 9 Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final order issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to the knowledge that an illegal Construction activity is underway at Survey Nos 138, 139, 140 Muttukadu Village in Thiruporur Taluk, Chengalpattu district, without obtaining necessary permission, which falls in CRZ III-NDZ (No Development Zone), which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, Officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- I. *G+1 Building, completed constructed in S.F. No. 138, 139, 140 in the name of Neha Indhuja, Vijay Indhuja (GPS – 12.832222 N, 80.246815 E)*
- II. **CRZ Zonation:** CRZ III-NDZ (No Development Zone)

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. S.F. No. 138, 139, 140 & 138/2, 3, 6, 10, 11, 14, 15, 17 & 139/ 2, 3, 4, 5, 6, 7, 8, 9 at coordinates 12.832222 N, 80.246815 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator Tmt. Neha Indhuja & Vijay Indhuja, No. 2/3, 7th Cross Street, 3rd Floor, Shenoy Nagar, Chennai – 600 030, vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 12/06/2025, stating that they constructed the building after obtaining

building plan approval from the Special Officer/ Block Development Officer, Thiruporur Panchayat Union and as per FMB available, 40 feet road runs north to south prior to 1978, as such, they have not committed any violation.

6. The violator was called for personal hearing on 04.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed after obtaining building plan approval from the Special Officer/ Block Development Officer, and that all applicable government fees related to the approval were duly paid. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of ignorance of the notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification, 2011 and that has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Tmt. Neha Indhuja & Vijay Indhuja, No. 2/3, 7th Cross Street, 3rd Floor, Shenoy Nagar, Chennai – 600 030** "the construction in Survey No. S.F. No. 138, 139, 140 & & 138/2, 3, 6, 10, 11, 14, 15, 17 & 139/ 2, 3, 4, 5, 6, 7, 8, 9 at coordinates 12.832222 N, 80.246815 E should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activity."

Further, **Tmt. Neha Indhuja & Vijay Indhuja, No. 2/3, 7th Cross Street, 3rd Floor, Shenoy Nagar, Chennai – 600030**, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

A.R RAHUL NADH IAS.
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To,

Tmt. Neha Indhuja & Vijay Indhuja,
No. 2/3, 7th Cross Street, 3rd Floor,
Shenoy Nagar, Chennai – 600 030

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. – *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001.- *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. - *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
5. The Superintendent of Police,
Chengalpattu district- 603001.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

- Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/611B2B1 , Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice – Issued.**
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in 108/611B2B1 in the name of Thiru. Rajasekhar (GPS – 12.833732 N, 80.247665 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Rajasekhar, No. 18-21, 1F, Heritage Apartment, Ormes Road, 4th Cross Street, Kilpauk, Chennai-600010** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Rajasekhar,
No. 18-21, 1F, Heritage Apartment, Ormes Road,
4th Cross Street, Kilpauk Garden, Kilpauk,
Chennai – 600 010

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

S. B. Srinivasan
4/6/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

S. B.
4/6/25

சென்னை மாநகராட்சி

S. B.
4/6/25

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai, Nandanam.
Chennai – 600 035

To,
Thiru. S. Rajasekaran,
Arihant Panche, Apartment No. 704,
478/10, Poonamallee High Road,
Arumbakkam, Chennai – 600 106.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 106/8A1A2, in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

Date 03/07/25

From

S.Rajasekaran

Arihant Panache , Apartment No-704

478/10,Poonamalee High Road

Arumbakkam

Chennai-600106

To

The

Member Secretary/ TNSC2MA

Director, Department of Environment

And Climate Change

Tamilnadu Coastal Zone Management Authority.

O/o. Department of Environment and Climate Change. 9th Floor, CMRL BUILDING

Annasalai, Nandanam.

Chennai-600035.

Sub : Reply to your show cause notice dated-04/06/2025

Ref :

Proc. No. Efile / DOECC/536//2024/P1. Dated 03.06.2025

Inspection report submitted by District Collector, Lr. No. DCZMA/ Chengelpattu/CRZ Violation/2025, dated 21.05.2025

Respected Sir

Received and acknowledge the show cause notice dated 04.06.2025 on 03.07.2025 from my previous residence in Kilpauk and my submission is as follows.

P.T.O.

Kindly note that am a bonafide purchaser having purchased the property by virtue of the sale deed dated 27.01.2016 vide sale deed number 750/2016 before the SuRegistrar Tiruporur for valuable consideration.

The permission for construction has been duly obtained vide proceedings No-68/2016 by the Tiruporur Panchayat Union on 09.09.2016 and subsequently construction was carried out as per the permit. The planing permission and regularisation has been obtained by me form the appropriate authority the BDO Tiruporur Taluk. The construction consists of G+1 standalone building as per the approval proceedings mentioned above. There is no violation in the construction. The building is in existence since 2017 and there is no construction underway as stated in the show cause notice.

I have valid patta vide Patta No-4515 and have been paying the necessary local taxes since the purchase of this property.

The building has access only by a passageway of about 70 Feet from the main road and situated behind a constructed building.

I have reliable information that the CRZ notification is under challenge or in the process of amendment and the government is revising the CRZ maps and until the new revision is completed which may be more appropriate and favourable to me and hence if this proceedings is carried out now it will cause irreparable damages to me.

Since I had vacated the Kilpauk residence where the show cause notice was pasted and since I have shifted much earlier to the present address, only now on 03/07/2025 I have come to know about the show cause notice and hence I request you to have a personal hearing wherein I can produce the necessary documents and submit my submissions in the fair and just manner. Therefore I humbly request your good office to defer any further action in this proceeding until a fair opportunity is given to me.

Thanking you

Yours truly



S.RAJASEKARAN

Stamp 25/7/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: Raja Sekaran .

3. Name of the Owner / Authorized Signatory:

4. Communication Address (with Contact Details):

Address: 478/10, E.V.R SAHAI, P.O. No. 704, Arumbankam, Arumbankam, Chennai-600106
 Phone: 8667520689
 Email: arub.raj@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011) Synonym: 108/611B1B, 108/611B2, Muttu Kattu, Tiruppur
 (Survey No., Village, Taluk, District) Chirvelpet District
THE permission for construction has been duly obtained vide proceedings No 689/2016 by the Tiruppur panchayat union on 09.09.2016 and subsequently construction was carried out as per the permit. The planing permission and regularization has been obtained by me from the appropriate authority the BDD Tiruppur Taluk. The construction consists of a+1 standalone building as per the approved proceedings mentioned above

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
 Commercial Establishment
 Resort / Hotel
 Reclamation / Dumping
 Encroachment into Waterbody / Mangrove Area
 Others (Please Specify): _____

6 (1) Total Land Area: 3617

6(2) Total Built-up area: 1700

6(3) No. of Floors including basement 1

6(4) Height of the building (Approx) 20 Feet

7. Approximate Date of Commencement of above constructions

Jan 2017

8. Statutory Permissions / Clearances Obtained (if any): Yes No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)? Yes No**10. Have you received any notice / communication from the authorities regarding this activity earlier?** Yes No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011? Yes No (provide brief explanation)

The panchayat union has measured and given permission to construction
 The building has access only by a passage way of about 70 feet from
 the main road and situated behind a constructed building

 Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

The construction consists of G+1 standalone building as per the approval proceedings mentioned above. There is no violation in the construction. The building is in legal force since 2017 and there is no construction under way as stated in the show cause notice. I have valid patta code no 4515 and have been paying the necessary local taxes since the purchase of this property. I have reliable information that the CRZ notification is under challenge or in the process of amendment and the government is revising the CRZ maps and until the new revision is completed which may be more appropriate and favorable to me and hence if this proceedings is carried out now it will cause irreparable damages to me.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23/07/25Place: Chennai**Signature of the Authorized Signatory**Name: S. RAJASHEKAR

Designation (if applicable): _____

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9th
FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600035.

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. Efile/DOECC/1153/2025/P1, dated 28.07.2025

Sir,

Sub.: CRZ Violation - Survey No. 108/611B2B1, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission – Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no. 108/611B2B1, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in CRZ III-NDZ (No Development Zone), which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- Under construction building in S.F. No. 108/611B2B1 in the name of Thiru. Rajasekharan (GPS – 12.833732 N, 80.247665 E)
- **CRZ Zonation: CRZ III-NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No. TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III - NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, "No construction shall be permitted within **NDZ** except for repairs or reconstruction of existing authorized structure not exceeding existing Floor

Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 108/611B2B1 at coordinates 12.833732 N, 80.247665 E within CRZ - III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Thiru. Rajasekharan, Arihant Panache Apartment, No. 704, 478/10, Poonamalle High road, Arumbakkam, Chennai – 600 010** vide proc.no. Efile/DOECC/536/ 2024/P1, dated 03.06.2025. The violator replied on 05/07/2025, stating that they are Bonafide purchaser having purchased the property by virtue of the sale deed dated 27.01.2016 vide sale deed number 750/2016 before the Sub Registrar Tiruporur for valuable consideration and the permission for construction has been duly obtained vide proceedings No-68/2016 by the Tiruporur Panchayat Union on 09.09.2016 and subsequently construction was carried out as per the permit. The planning permission and regularisation has been obtained by me from the appropriate authority the BDO Tiruporur Taluk.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Village Panchayat President, Muttukadu. They also indicated that they were not aware of the CRZ Notification, 2011.

7, Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5,6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the

violator, since he has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the **“No Development Zone”** the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Thiru. Rajasekharan, Arihant Panache Apartment, No. 704, 478/10, Poonamalle High road, Arumbakkam, Chennai – 600 010**, that the construction at **Survey no. 108/611B2B1 at coordinates 12.833732 N, 80.247665 E** should be **demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”**

Further, Thiru. Rajasekharan, Arihant Panache Apartment, No. 704, 478/10, Poonamalle High road, Arumbakkam, Chennai – 600 010 is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

To,
✓ Thiru. Rajasekharan,
Arihant Panache Apartment,
No. 704, 478/10, Poonamalle High road,
Arumbakkam, Chennai – 600 010.

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA, District Collector,
Chengalpattu district, Chengalpattu – 603 001. – **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**

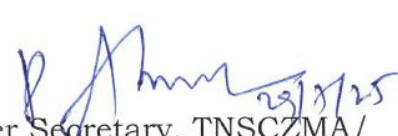
3. The Member Secretary, PA(General) to collector, Chengalpattu district, Chengalpattu – 603 001.- ***(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)***


4. The Convener – DCZMA, District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalai Nagar, Chengalpattu – 603 209. - ***(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)***

5. The Superintendent of Police, Chengalpattu district- 603 001.

6. Copy file

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


29.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 108/611B2B2 Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.

Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 Building completed, constructed in S.F. No. 108/611B2B2 in the name of Thiru. Saravana (GPS – 12.833652 N, 80.247736 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Saravana, No. 5, Amirtham Avenue, Bharani Street, Velacherry, Chennai-600042** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Saravana,
No. 5, Amirtham Avenue, Bharani Street,
Velacherry, Chennai – 600 042

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

சென்னை
4/16/25

அ.ந. ரஹுல் நாத்
4/16/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

4/16/25

/True Copy/

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 9, dated 27.06.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 108/611B2B2 Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.

Ref.: 1) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025
 2) DoE&CC Show cause Notice, Dated: 03.06.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 Building completed, constructed in S.F. No. 108/611B2B2 in the name of Thiru. Saravana (GPS – 12.833652 N, 80.247736 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Saravana, No. 5, Amirtham Avenue, Bharani Street, Velacherry, Chennai-600042** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against

you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is informed that a **first Show Cause Notice** has already been issued to you, as per the reference 2nd cited.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,
Thiru. Saravana,
No. 5, Amirtham Avenue, Bharani Street,
Velacherry, Chennai – 600 042


Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/ By Order/True Copy//


For Director, DOE&CC
15/7/25

Date: 09.07.2025

From,
S.Saravanan
Plot no : 3, Green Beach Layout
Karikatukuppam Salai
Muttukadu 603 112

To,
The Director,
Department of Environment and Climate Change,
Tamil Nadu Coastal Zone Management Authority,
O/o, Department of Environment and Climate Change,
9th Floor, CMRL Building, Anna Salai, Nandanam, Chennai – 600 035.

Respected Sir,

Sub: Reply to your notice dated 03.06.2025.

Ref: 1. Proc. No. E file/DoECC/536/2024/P1, dated 03.06.2025 (received on 2.7.2025)

2. Inspection report submitted by District Collector, Lr. No. DCZMA/
Chengalpattu/ CRZ Violation/ 2025, dated 21.05.2025.

1. It was shocking to receive letter stating that my building situated at S.F No. 108/611B2B2 as per patta in Muttukadu Village, Chengalpattu district (property) falls under CRZ-III NDZ.
2. I am a Bonafide purchaser of the property (plot area 3556sqft) by virtue of valid sale deed and for valuable consideration from my vendor on 11.03.2016. Prior to the purchase of the property, I had extensively carried due diligence all title deeds and documents of possession and authorized approval/ permission for building construction. It is to point out that, Muttukadu Panchayat had granted permission for construction of building vide proceedings no. 60 dated 05.11.2015. because I had to go for a housing loan.(Repco Housing Bank Loan A/c No.1161860003468)
3. The above planning permission had been obtained by the vendor and thereby appropriate approval had been granted in 2015 and construction had been completed in the year 2017. The structure of 2 storied standalone building is present for nearly 8 years and issuing present notice is unacceptable.
4. It is pertinent to point out that, I am in complete compliance with the building construction plan approval. Thus, after issuance and obtaining of proper permission from the appropriate authority, such notice dated 03.06.2025 stating my property falls under CRZ-III NDZ is absurd.

5. I am a layman unaware of such CRZ notification. I had purchased this patta land in 2016 only based on the title deeds and the other documents such as revenue records like patta, EC and other appropriate documents. I am also in compliance with by paying all revenue taxes until today.
6. I pertinently point out that, should you choose to act in accordance with CRZ notification 2011, your government agencies ought not to have issued permission for construction of building or collected property tax or granted water and electricity connection or should not have laid roads leading to such property and particularly should not have permitted for registration of sale deed by stating that this property falls under CRZ-III vide notification 2011. With due respect, government agencies lay roads, issue permissions for all developments and after such common public/ layman like me invests all his hard-earned money into such property which is in compliance with all government records, issuing such referred notice is illegal.
7. On legal advice, I also reliably understand that CRZ notification is under challenge or amendment and the government agency is revisiting the CRZ maps and are going to come up with new draft map and I reliably understand that under such draft map my property would likely fall under the permissible area.
8. I would request you that a public hearing be given for us to participate in such CRZ amendment and a personal hearing also be given to me for producing all the documents related to my property which is in compliance with the all-requisite permission and records issued by various government agencies. I once again submit that I am a Bonafide purchaser of the patta land with all appropriate permission as required and I am a law-abiding citizen.
9. Therefore, I hereby request your good office not to take any coercive steps against my property and to defer all such action by withdrawing this notice or keeping this issue at abeyance until the new draft of CRZ maps are notified.

Thanking you,

Yours Truly,



S.Saravanan

116

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035

To,

Thiru. Saravana,
Plot No. 3, Green Beach Layout,
Karikattukuppam Salai,
Muttukadu, Chengalpattu – 603 112.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/6I1B2B2 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

Ref.: Your letter dated 09.07.2025

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9th
FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600035.

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/ DoECC / 1171/ 2025/ P1, dated 28-07-2025

Sir,

Sub.: CRZ Violation - Survey no. 108/6I1B2B2, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey No. 108/611B2B2, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in CRZ III - NDZ (No Development Zone), which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- Under construction building in S.F. No. 108/611B2B2 in the name of Thiru. Saravana (GPS - 12.833652 N, 80.247736 E)
- **CRZ Zonation: CRZ III - NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing**

Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 108/611B2B2 (GPS - 12.833652 N, 80.247736 E) within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **THIRU. SARAVANA, NO. 5, AMIRTHAM VENUE, BHARANI STREET, VELACHERRY, CHENNAI - 600 042** vide proc.no. Efile/ DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 09/07/2025, stating that they got building permission from Muttukadu Panchayat. such, they have not committed any violation.

6. The violator was scheduled for a personal hearing on 23.07.2025 at 11:00 AM in connection with the matter of unauthorized construction. However, neither the violator nor any authorized representative appeared for the hearing, nor was any communication or inquiry made regarding the issue before or after the scheduled meeting.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011,

9. 9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection)

Act, 1986 hereby **THIRU. SARAVANA, NO. 5, AMIRTHAM AVENUE, BHARANI STREET, VELACHERRY, CHENNAI - 600 042, G+2 Building completed, constructed in S.F. No. 108/611B2B2 in the name of Thiru. Saravana (GPS - 12.833652 N, 80.247736 E) should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."**

Further THIRU. SARAVANA, NO. 5, AMIRTHAM AVENUE, BHARANI STREET, VELACHERRY, CHENNAI - 600 042, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

To,


✓ Thiru. Saravana, No. 5,
Amirtham Avenue, Bharani Street,
Velacherry, Chennai - 600 042


Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.
2. The Chairman/DCZMA, District Collector,
Chengalpattu district, Chengalpattu - 603 001. - **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
3. The Member Secretary, PA(General) to collector,
Chengalpattu district, Chengalpattu - 603 001.- **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
4. The Convener - DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu - 603 209. - **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
5. The Superintendent of Police,
Chengalpattu district- 603 001.

6. Copy file

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


29.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

- Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/611B1B, 108/611B1B2, 108/611B2 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice** – Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chenglpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 Building completed, constructed in S.F. No. 108/611B1B, 108/611B1B2, 108/611B2 in the name of Thiru. Sathyan (GPS – 12.833253 N, 80.247758 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Sathyan, Plot No. 29, VGP Selva Nagar Extension, Velacherry, Chennai-600042** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Sathyan,
Plot No. 29, VGP Selva Nagar Extension,
Velacherry, Chennai – 600 042.

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

A.R. Rahul Nadh
4/6/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

(B.O.)
4/6/25

(B.O.)
4/6/25

P1

Date: 23.06.2025

From,
C. Sathiyam
Plot no : 29, VGP selva nagar extn,
Velachery
Chennai 600042

To,
The Director,
Department of Environment and Climate Change,
Tamil Nadu Coastal Zone Management Authority,
O/o, Department of Environment and Climate Change,
9th Floor, CMRL Building, Anna Salai, Nandanam, Chennai – 600 035.

Respected Sir,

Sub: Reply to your notice dated 03.06.2025.

Ref: 1. Proc. No. Efile/DoECC/536/2024/P1, dated 03.06.2025

2. Inspection report submitted by District Collector, Lr. No. DCZMA/
Chengalpattu/ CRZ Violation/ 2025, dated 21.05.2025.

1. It was shocking to receive letter stating that my building situated at S.F No. 108/11 and 108/12 in Muttukadu Village, Chengalpattu district (property) falls under CRZ-III NDZ.
2. I am a Bonafide purchaser of the property (plot area 3608sft) by virtue of valid sale deed and for valuable consideration from my vendor on 06.09.2018. Prior to the purchase of the property, I had extensively carried due diligence all title deeds and documents of possession and authorized approval/ permission for building construction. It is to point out that, Muttukadu Panchayat had granted permission for construction of building vide proceedings no. 79 dated 03.03.2016.
3. The above planning permission had been obtained by the vendor and thereby appropriate approval had been granted in 2016 and construction had been completed in the year 2020. The structure of 2 storied standalone building is present for nearly 5 years and issuing present notice is unacceptable.
4. It is pertinent to point out that, I am in complete compliance with the building construction plan approval. Thus, after issuance and obtaining of proper permission from the appropriate authority, such notice dated 03.06.2025 stating my property falls under CRZ- III NDZ is absurd.
5. I am a layman unaware of such CRZ notification. I had purchased this patta land in 2018 only based on the title deeds and the other documents such as revenue

records like patta, EC and other appropriate documents. I am also in compliance with by paying all revenue taxes until today.

6. I pertinently point out that, should you choose to act in accordance with CRZ notification 2011, your government agencies ought not to have issued permission for construction of building or collected property tax or granted water and electricity connection or should not have laid roads leading to such property and particularly should not have permitted for registration of sale deed by stating that this property falls under CRZ- III vide notification 2011. With due respect, government agencies lay roads, issue permissions for all developments and after such common public/ layman like me invests all his hard-earned money into such property which is in compliance with all government records, issuing such referred notice is illegal.
7. On legal advice, I also reliably understand that CRZ notification is under challenge or amendment and the government agency is revisiting the CRZ maps and are going to come up with new draft map and I reliably understand that under such draft map my property would likely fall under the permissible area.
8. I would request you that a public hearing be given for us to participate in such CRZ amendment and a personal hearing also be given to me for producing all the documents related to my property which is in compliance with the all-requisite permission and records issued by various government agencies. I once again submit that I am a Bonafide purchaser of the patta land with all appropriate permission as required and I am a law-abiding citizen.
9. Therefore, I hereby request your good office not to take any coercive steps against my property and to defer all such action by withdrawing this notice or keeping this issue at abeyance until the new draft of CRZ maps are notified.

Thanking you,

Yours Truly,



C. Sathiyar

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai, Nandanam.
Chennai – 600 035

To,

Thiru. C. Sathiyam,
Plot No. 29, VGP Selva Nagar
extn,
Velacherry, Chennai – 600 042

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/6I1B1B2, 108/6I1B2, in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.



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* Consignment Number

RT721728650IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Nandanam S.O	17/07/2025 15:50:49	600042	30.00	Registered Letter	Velacheri S.O	21/07/2025 07:21:07

Event Details For : RT721728650IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
21/07/2025	07:21:07	Velacheri S.O	Item Delivered(Addressee)
19/07/2025	09:13:48	Velacheri S.O	Out for Delivery
18/07/2025	16:16:05	Velacheri S.O	Item Onhold Door Locked-Intimation Served
18/07/2025	09:51:18	Velacheri S.O	Out for Delivery
18/07/2025	08:11:28	Velacheri S.O	Item Received
18/07/2025	05:07:58	Chennai NSH	Item Dispatched
18/07/2025	02:15:22	Chennai NSH	Item Bagged
17/07/2025	18:27:08	Chennai NSH	Item Received
17/07/2025	16:22:12	Nandanam S.O	Item Dispatched
17/07/2025	16:18:16	Nandanam S.O	Item Bagged
17/07/2025	15:50:49	Nandanam S.O	Item Booked

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TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/ DoECC / 1175/ 2025/ P1, dated 30-07-2025

Sub.: CRZ Violation - Survey No. 108/611B1B, 108/611B1B2, 108/611B2, 108/11, 108/12, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19 (E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to the knowledge that an illegal Construction activity is underway at Survey No. 108/611B1B, 108/611B1B2, 108/611B2, 108/11, 108/12, Muttukadu Village in Thiruporur Taluk, Chengalpattu district, without obtaining necessary permission, which falls in **CRZ III - NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 Building completed, constructed in S.F. No. 108/611B1B, 108/611B1B2, 108/611B2, 108/11, 108/12 in the name of Thiru. Sathiyar (GPS - 12.833253 N, 80.247758 E)
- CRZ Zonation: CRZ III-NDZ (No Development Zone)

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, "**No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 1108/611B1B, 108/611B1B2,**

108/611B2, 108/11, 108/12 in the name of Thiru. Sathiyam (GPS - 12.833253 N, 80.247758 E) within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **THIRU. C. SATHIYAN, PLOT NO. 29, VGP SELVA NAGAR EXTN, VELACHERY, CHENNAI - 600 042** vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 09/07/2025, stating that you got building permission from Muttukadu Panchayat such, they have not committed any violation.

6. The violator was scheduled for a personal hearing on 23.07.2025 at 11:00 AM in connection with the matter of unauthorized construction. However, neither the violator nor any authorized representative appeared for the hearing, nor was any communication or inquiry made regarding the issue prior to or after the scheduled meeting.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby **THIRU. C. SATHIYAN, PLOT NO. 29, VGP SELVA NAGAR EXTN, VELACHERY, CHENNAI - 600 042, G+2 Building completed, constructed in S.F. No. 108/611B1B, 108/611B1B2, 108/611B2, 108/11, 108/12 in the name of Thiru. Sathiyam (GPS - 12.833253 N, 80.247758 E) should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”**

Further THIRU. C. SATHIYAN, PLOT NO. 29, VGP SELVA NAGAR EXTN, VELACHERY, CHENNAI - 600 042, is also directed to ensure compliance with

the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


To

Thiru. C. Sathiyam,
Plot No. 29, VGP Selva Nagar Extn,
Velachery, Chennai - 600 042

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai - 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 3) The Member Secretary/DCZMA,
PA (G) to the District Collector
Chengalpattu district, Chengalpattu - 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 4) The Convener - DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu - 603 209. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 5) The superintendent of Police,
Chengalpattu district - 603 001.
- 6) Copy file

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


30.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1,³ dated 03.06.2025

- Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. Old No. S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice** – Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16 in the name of Sirah Dheesawala and Farzane Dheesawala (GPS – 12.832498 N, 80.247071 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru Sirah Dheesawala and Farzane Dheesawala, Flat No. 12, 3rd Floor, Sri Krishna Kutira, 21 (Old No. 11), Harrington Road, Chetpet, Chennai – 600 031** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

1) Sirah Dheesawala and Farzane Dheesawala,
Flat No. 12, 3rd Floor, Sri Krishna Kutira, 21 (Old No. 11),
Harrington Road, Chetpet, Chennai - 600 031.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu - 603 001.

//Forwarded/By order//

A. B. Sridharan
4/12/25 RAO

For Member Secretary, TNSCZMA/Director,
Department of Environment and Climate Change

சென்னை மாநகராட்சி
600
4/12/25

60
4/12/25



From

Siraj N Deesawala & Farzana S Deesawala,
Flat No.12, 3rd Floor,
Sri Krishna Kutira,
21 (Old No.11) Harrington Road,
Chennai – 600 031.

To

Tamil Nadu State Coastal Zone Management Authority,
O/O Department of Environment and Climate Change,
9th Floor, CMRL Building, Anna Salai,
Nandanam, Chennai 600 035.

Sir/Madam,

We are in receipt of your notice Efile/DOECC/536/2024 dated 03.06.2025 and wish to bring the following to your attention:

1. The land purchased by us vide Sale Deed dated 23.09. 2013, bearing Doc. No. 13249/2013, S.R.O. Thirupporur was sold to us, the structure on the land was demolished.
2. We applied for the building sanction and obtained sanction from the BDO dated 23.10.2020. We paid all the property tax upto date.
3. My land did not require regularisation as the land is GRAMA NATHAM
4. As per the FMB available, I understand that the 40' road that runs north to south has been there prior to 1978. My land lies on the western/landward side of the road. A copy of the FMB showing the road is attached. In fact, it appears that there may be many roads between my land and the sea.

As such I have not committed any violation of any rules and regulations. I request you to kindly go through my submission and withdrawn the notice served on me.

Thank You
Regards,

Siraj N Deesawala & Farzana S Deesawala
Encl:-

- 1) BDO Sectioned Plan
- 2) FMB Sketch
- 3) Patta
- 4) Property Tax Receipt

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Member Secretary, TNSCZMA & Director, Department No. 6/10, First Floor, Aklan
of Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

Apartments, 2nd cross street,
Sterling Road, Nungambakkam,
Chennai – 600 034.

Letter No. Efile/DOECC/536/2024-2, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey No. Old No. 136/6, 7, 8, 9, 17, 18, 19, 20, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department
of Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Sirah Dheesawala and Farzane
Dheesawala,
Flat No. 12, 3rd Floor, Sri Krishna
Kutira, 21 (Old No. 11),
Harrington Road, Chetpet,

135

Chennai – 600 031.

Letter No. Efile/DOECC/536/2024-3, dated 28-06-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. Old No. S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Dr. Sai Sathish,
New No. 260, TTK Road
– J J Road,
Alwarpet, Chennai – 600
018.

Letter No. Efile/DOECC/536/2024-4, dated 28-06-2025

Sir,

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / ~~Institution~~:

Siraj N Deesawala &
Farzana S Deesawala

3. Name of the Owner / Authorized Signatory:

Siraj N Deesawala &
Farzana S. Deesawala

4. Communication Address (with Contact Details):

Address: Flat No 12, 3rd Floor Sri Krishna Kutira, No 21, Harrish
road Chennai

Phone: _____

Email: _____

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16, Muttukadu, Theruppal Taluk
Chengalpet District

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 8137 Sq.Ft.

6(2) Total Built-up area: 5108 Sq.Ft

6(3) No. of Floors including basement Ground & First Floor

6(4) Height of the building (Approx) 26 Feet

7. Approximate Date of Commencement of above constructions

NOVEMBER 2020

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Attached.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

We got builders Sanction Approval from local Elected Body and AS per GOVT NORMS we had built the buildings

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

Serial NO 11 Applicable p/s.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 04/07/2025Place: Chennai**Signature of the Authorized Signatory**

Name: _____

Designation (if applicable): _____

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/1054/2025/DOECC/P1, dated 19-07-2025

Sir,

Sub.: Construction activities are underway at S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission - Direction under Section 5 of the Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 - Removal of structure at their own - Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16 in the name of Sirah Dheesawala and Farzane Dheesawala (GPS - 12.832498 N, 80.247071 E)
- CRZ Zonation: CRZ III-NDZ (No Development Zone)

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16 at coordinates 12.832498 N, 80.247071 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Thiru. Sirah Dheesawala and Farzane Dheesawala, Flat No. 12, 3rd Floor, Sri Krishna Kutira, 21 (Old No. 11), Harrington Road, Chetpet, Chennai – 600 031** vide Proc.No. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 11/06/2025, stating that they obtained building plan approval from the Special Officer/Block Development Officer (V.P), Thiruporur Panchayat Union, and the and as per FMB available, 40 feet road runs north to south prior to 1978, as such, they have not committed any violation.

6. The violator was called for personal hearing on 04.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Village Panchayat President, Muttukadu Village and they got building sanction approval from Local Elected Body but as per record submitted the building plan approval issued by the BDO Block Development Officer (V.P), Thiruporur Panchayat Union and They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid reason as per law.

8. WHEREAS, based on the detailed examination of the issue by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Thiru. Sirah Dheesawala and Farzane Dheesawala, Flat No. 12, 3rd Floor, Sri Krishna Kutira, 21 (Old No. 11), Harrington Road, Chetpet, Chennai – 600031. "G+1 Building completed, constructed in Survey no. S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16 at coordinates 12.832498 N, 80.247071 should be removed in its entirety and the area shall**

be restored to its original condition as prior to the commencement of the construction activities.”

Further, Thiru. Sirah Dheesawala and Farzane Dheesawala, Flat No. 12, 3rd Floor, Sri Krishna Kutira, 21 (Old No. 11), Harrington Road, Chetpet, Chennai – 600 031, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

To,

Thiru. Sirah Dheesawala and Farzane Dheesawala,
Flat No. 12, 3rd Floor, Sri Krishna Kutira, 21 (Old No. 11),
Harrington Road, Chetpet, Chennai – 600 031.

Copy to,

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001. – (It is requested to ensure
compliance to the aforesaid direction of TNSCZMA and action taken report shall
be furnished to the MS, TNSCZMA at the earliest)
- 3) The Member Secretary,
PA (G) to the District Collector
Chengalpattu district, Chengalpattu – 603 001– (It is requested to ensure
compliance to the aforesaid direction of TNSCZMA and action taken report shall
be furnished to the MS, TNSCZMA at the earliest)
- 4) The Convenor, DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603 209. - (It is requested to ensure
compliance to the aforesaid direction of TNSCZMA and action taken report shall
be furnished to the MS, TNSCZMA at the earliest)
- 5) The superintendent of Police,
Chengalpattu district – 603 001.

6. File copy

//Forwarded by order//

P. Ahmar 23.7.25
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 17, dated 03.06.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A1E,8A1F,8A1G, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act,1986 - **Show Cause Notice** – Issued.

Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 106/8A1E,8A1F,8A1G, in the name of Thiru. Srinivasan, Radhika Srinivasan (GPS – 12.834713 N, 80.246348 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Srinivasan, Radhika Srinivasan, Old No. 1, New Door No 16/2, Windrose, Flat No.28, Bishop Garden extention, Raja Annamalaipuram, Chennai-600028** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Srinivasan, Radhika Srinivasan,
Old No. 1, New Door No 16/2, Windrose,
Flat No.28, Bishop Garden Extension,
Raja Annamalaipuram, Chennai- 600028.


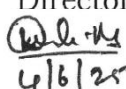
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//


For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change


14.06.2025

From,

Mr. B. Srinivasan
Old no. 58, New No. 36, 3rd Main Road,
Gandhi Nagar, Adyar,
Chennai-600020

To

The Member Secretary/TNSCZMA,
Director, Department of Environment and Climate Change
9th Floor, CMRL Building, Anna Salai, Nandanam,
Chennai-600035

Subject: Reply to Show Cause Notice under CRZ Notification, 2011 –
Property at Survey No. 106/8A1E, 8A1F, 8A1G

Ref: Your Notice No: Proc.No.Efile/DOECC/536/2024/P1 dated
03.06.2025 received on 05/06/2025

Respected Sir/Madam,

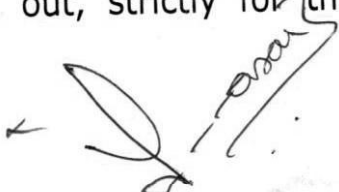
I am issuing this response for myself and on behalf of Mrs. Radhika Srinivasan and B. Srinivasan (HUF), who are the co-owners of the Property mentioned in your notice. We are in receipt of your above-referenced Show Cause Notice. Since I was out of station, we could not respond to the same immediately.

We submit this reply in good faith and with due respect to the authority vested in your office.

We respectfully state that 3 of us are the absolute owners of the said property, having lawfully purchased it way back in the year 2005. At the time of purchase, the property already contained a permanent structure/building, and no new construction or expansion has been undertaken by us since then. The property has been used solely for residential purposes, consistent with its intended and permissible use.

In fact, in the year 2009, the competent local planning authority issued a zoning certificate categorically stating that the land in Survey No. 106 Pt falls within a Residential/Tourist use Zone and that only the portion marked as Survey No. 106 is covered under CRZ III classification.

Since the time of purchase, we have not undertaken any new construction, expansion, or development on the said land. Only essential maintenance such as periodic painting, waterproofing, and plastering have been carried out, strictly for the preservation of the then existing building. These



activities are minor in nature only. As far as our knowledge, such maintenance works are expressly permissible and do not require separate approval or clearance.

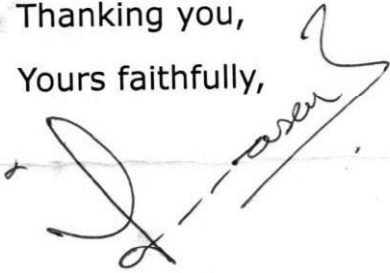
Since no new construction or development activity was undertaken by us and the existing use of the property remains unchanged, the allegation of violation is wholly unfounded.

I wish to place on record that I have always acted in good faith and within the four corners of the law, relying on certifications issued by the appropriate planning authorities. I remain fully committed to complying with any lawful directions issued by your office and am willing to provide any further information or clarification as may be required.

We kindly request you to consider the above and close the matter, as there has been no violation of CRZ rules in our case. We humbly request that the Show Cause Notice issued to us may kindly be withdrawn, and no further action be initiated, as there is no violation of the provisions of the CRZ Notification, 2011 or any related rule.

Thanking you,

Yours faithfully,

A handwritten signature in black ink, appearing to be 'S. S. S.', written over a horizontal line.

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- Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025
2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Thiru. Srinivasan, Radhika
Srinivasan,
Old No. 1, New Door No
16/2, Windrose,
Flat No.28, Bishop Garden
Extension,
Raja Annamalaipuram,
Chennai- 600028.

Letter No. Efile/DOECC/536/2024-8, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A1E,8A1F,8A1G, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance -

375

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Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Tmt Malarvizhi,
No.2/154, Sundar
Sekar Garden,
ECR, Muttukadu,
Tiruporur taluk,
Chengalpattu District-
603112

Letter No. Efile/DOECC/536/2024-9, dated 28-06-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey No. 106/8A3B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Show Cause Notice issued – Requested personal appearance - Regarding.

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

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**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1 ✓

2. Name of the Individual / Company / Institution:

B. SRINIVASAN & S. RADHIKA SRINIVASAN

3. Name of the Owner / Authorized Signatory:

B. SRINIVASAN & S. RADHIKA SRINIVASAN

4. Communication Address (with Contact Details):

Address: NEW NO. 36 OLD NO. 58, THIRD MAIN ROAD, GANDHINAGAR
CHENNAI 600020

Phone: 9940178940

Email: venkatesh-admin@vikatan.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

106/8A1E, 8A1F, 8A1G.

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
 Commercial Establishment
 Resort / Hotel
 Reclamation / Dumping
 Encroachment into Waterbody / Mangrove Area
 Others (Please Specify): _____

6 (1) Total Land Area: 1 Acre 48 cents.

6 (2) Total Built-up area: 3400 Sq. feet

6 (3) No. of Floors including basement GF + FF

6 (4) Height of the building (Approx) 20 feet

7. Approximate Date of Commencement of above constructions1995th year.**8. Statutory Permissions / Clearances Obtained (if any):** Yes No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)? Yes No**10. Have you received any notice / communication from the authorities regarding this activity earlier?** Yes No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011? Yes No (provide brief explanation)

We purchase the land with building in 2005

 Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

We replied the letter to you on 14/06/25 with justification.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: _____

Place: _____

Signature of the Authorized SignatoryName: T. Venkatesh Perumel

Designation (if applicable): _____

LETTER OF AUTHORISATION**01/07/2025**

To Whomsoever It May Concern,

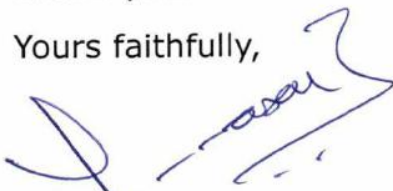
I, **Mr. B. Srinivasan**, aged 55 years, S/o Thiru. S. Balasubramanian, residing at Old No. 58, New No. 36, 3rd Main Road, Gandhi Nagar, Adyar, Chennai-600020, for myself and on behalf of **B. Srinivasan (HUF)**, as the **Karta** thereof, hereby authorise **Mr. T. Venkatesa Perumal**, S/o Mr. P. Thirumani, (PAN No. AGAPV6563B /Aadhaar No.4549 6811 7427) to represent me in all matters relating to the property situated at **Survey No. 106/8A1E, 8A1F, 8A1G, Muttukadu Village, Thiruporur Taluk, Chengalpettu District** including appearing before Department of Environment and Climate Change and Tamilnadu State Coastal Zone Management Authority, attending hearings or inspections, submitting documents, providing clarifications, and carrying out any communication on my behalf in relation to the above matter.

Mr. T. Venkatesa Perumal is authorised to act on my behalf only for the above purpose, and this authorisation is valid until such time as revoked in writing by me.

I confirm that I am executing this letter voluntarily and in full knowledge of the matter for which representation is being made.

Thank you.

Yours faithfully,

**(Mr. B. Srinivasan)**

Old no. 58, New No. 36, 3rd Main Road,
Gandhi Nagar, Adyar,
Chennai-600020

LETTER OF AUTHORISATION**01/07/2025**

To Whomsoever It May Concern,

I, **Mrs. Radhika Srinivasan**, aged 55 years, w/o Thiru. B. Srinivasan, residing at Old No. 58, New No. 36, 3rd Main Road, Gandhi Nagar, Adyar, Chennai-600020, hereby authorise **Mr. T. Venkatesa Perumal**, S/o Mr. P. Thirumani, (PAN No. AGAPV6563B /Aadhaar No.4549 6811 7427) to represent me in all matters relating to the property situated at **Survey No. 106/8A1E, 8A1F, 8A1G, Muttukadu Village, Thiruporur Taluk, Chengalpettu District** including appearing before Department of Environment and Climate Change and Tamilnadu State Coastal Zone Management Authority, attending hearings or inspections, submitting documents, providing clarifications, and carrying out any communication on my behalf in relation to the above matter.

Mr. T. Venkatesa Perumal is authorised to act on my behalf only for the above purpose, and this authorisation is valid until such time as revoked in writing by me.

I confirm that I am executing this letter voluntarily and in full knowledge of the matter for which representation is being made.

Thank you.

Yours faithfully,

**(Mrs. Radhika Srinivasan)**

Old no. 58, New No. 36, 3rd Main Road,
Gandhi Nagar, Adyar,
Chennai-600020

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/1039/2025/DOECC/P1, dated: 17-07-2025

Sir,

Sub.: Construction activities are underway at Survey no. 106/8A1E, 8A1F, 8A1G, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission. Direction under Section 5 of the Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – Removal of structure at their own – Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no. 106/8A1E, 8A1F, 8A1G, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 106/8A1E, 8A1F, 8A1G, in the name of Thiru. Srinivasan, Radhika Srinivasan (GPS – 12.834713 N, 80.246348 E)
- **CRZ Zonation: CRZ III-NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the above said construction in within CRZ-III NDZ is a prohibited activity”, thus the construction in Survey No.106/8A1E, 8A1F, 8A1G,at coordinates 12.834713 N, 80.246348 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator, **Thiru. Srinivasan, Radhika Srinivasan, Old No. 1, New Door No 16/2, Windrose, Flat No.28, Bishop Garden extension, Raja Annamalaipuram, Chennai- 600 028**, vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 14/06/2025, stating that they purchased the property in 2005. At the time of purchase, the property already contained a permanent structure/building, and no new construction or expansion has been undertaken by us since then. In the year, 2009 they obtained building approval plan for the above structure from Village Panchayat President, Muttukadu.

6. The violator called for a personal hearing on 04.07.2025 at 11.00 AM, enquired about the said violation, and they replied that they had purchased the land with building in 2005. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid reason as per law.

8. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs, **Thiru. Srinivasan, Radhika Srinivasan, Old No. 1, New Door No 16/2, Windrose, Flat No.28, Bishop Garden extension, Raja Annamalaipuram, Chennai-600028, that the construction at Survey No. 106/8A1E, 8A1F, 8A1G, (GPS - 12.834713 N, 80.246348 E) should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."**

Further, Thiru. Srinivasan, Radhika Srinivasan, Old No. 1, New Door No 16/2, Windrose, Flat No.28, Bishop Garden extension, Raja Annamalaipuram,

Chennai-600 028, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


To,

Thiru. Srinivasan, Radhika Srinivasan,
Old No. 1, New Door No 16/2, Windrose,
Flat No.28, Bishop Garden Extension,
Raja Annamalaipuram, Chennai- 600 028.

Copy to:

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001. - (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001. - (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)
- 4) The Convenor, DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603 209. - (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)
- 5) The Superintendent of Police,
Chengalpattu district – 603 001.

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


18.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

- Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/11, 108/12 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice** – Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 108/11, 108/12 in the name of Thiru. Sudhir Babu (GPS – 12.833491 N, 80.247702 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Sudhir Babu, Door No. 401, New No. 75, Tower 1, Esplanade Apartments, Vaidyanathan street, Tondiarpet, Chennai -600081** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It Is further informed that, If no "repl" Is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Sudhir Babu,
Door No. 401, New No. 75, Tower 1, Esplanade Apartments,
Vaidyanathan street, Tondiarpet, Chennai – 600 081

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

அனுப்பப்பட்டது

ச.ந.
4/6/25

ச.ந. சரஸ்வதி
4/6/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

ச.ந.
4/6/25

//True Copy//

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 8, dated 27.06.2025

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/11, 108/12 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice** – Issued.

Ref.: 1) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025
 2) DoE&CC show cause notice, dated: 03.06.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 108/11, 108/12 in the name of Thiru. Sudhir Babu (GPS – 12.833491 N, 80.247702 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Sudhir Babu, Door No. 401, New No. 75, Tower 1, Esplanade Apartments, Vaidyanathan street, Tondiarpet, Chennai -600081** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this

notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is informed that a **first Show Cause Notice** has already been issued to you, as per the reference 2nd cited.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Sudhir Babu,
Door No. 401, New No. 75, Tower 1, Esplanade Apartments,
Vaidyanathan street, Tondiarpet, Chennai – 600 081


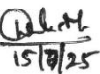
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/ By Order/True Copy//


For Director, DOE&CC

15/10/25

Date: 23.06.2025

From,
Sudhir babu
Door No. 401, New No. 75, Tower 1,
Esplanade Apartments, Vaidyanathan Street,
Tondiarpet, Chennai -600 081.

To,
The Director,
Department of Environment and Climate Change,
Tamil Nadu Coastal Zone Management Authority,
O/o, Department of Environment and Climate Change,
9th Floor, CMRL Building, Anna Salai, Nandanam, Chennai – 600 035.

Respected Sir,

Sub: Reply to your notice dated 03.06.2025.

Ref: 1. Proc. No. Efile/DoECC/536/2024/P1, dated 03.06.2025

2. Inspection report submitted by District Collector, Lr. No. DCZMA/
Chengalpattu/ CRZ Violation/ 2025, dated 21.05.2025.

1. It was shocking to receive letter stating that my building situated at S.F No. 108/11 and 108/12 in Muttukadu Village, Chengalpattu district (property) falls under CRZ-III NDZ.
2. I am a Bonafide purchaser of the property by virtue of valid sale deed and for valuable consideration from my vendor on 07.07.2023. Prior to the purchase of the property, I had extensively carried due diligence all title deeds and documents of possession and authorized approval/ permission for building construction. It is to point out that, Tiruporur Panchayat Union had granted planning permission for construction of building vide proceedings no. 73 dated 13.09.2022 and the property plot had been regularized by Tiruporur Panchayat Union vide order dated 29.07.2022.
3. The above planning permission and the regularization had been obtained by my vendor and the same was confirmed by me in the Building Development office of Tiruporur Panchayat Union. It was also confirmed that, BDO, Tiruporur Taluk is the appropriate authority to issue approval and thereby appropriate approval had been granted in 2022 and construction had been completed within 6 months from the date of approval. The structure of G+1 standalone building is present for nearly 3 years and issuing present notice is unacceptable.
4. It is pertinent to point out that, I had not made any construction in the property but only renovation inside the building like changing of tiles, windows etc. I am in complete compliance with the building construction plan approval. Thus, after

issuance and obtaining of proper permission from the appropriate authority, such notice dated 03.06.2025 stating my property falls under CRZ-III NDZ is absurd.

5. I am a layman unaware of such CRZ notification. I had purchased this constructed building of G+1 property in 2023 only based on the title deeds and the other documents such as revenue records like patta, property tax, water and sewerage tax, electricity connection. I am also in compliance with by paying all revenue taxes until today.
6. I pertinently point out that, should you choose to act in accordance with CRZ notification 2011, your government agencies ought not to have issued permission for construction of building or collected property tax or granted water and electricity connection or should not have laid roads leading to such property and particularly should not have permitted for registration of sale deed by stating that this property falls under CRZ-III vide notification 2011. With due respect, government agencies lay roads, issue permissions for all developments and after such common public/ layman like me invests all his hard-earned money into such property which is in compliance with all government records, issuing such referred notice is illegal.
7. On legal advice, I also reliably understand that CRZ notification is under challenge or amendment and the government agency is revisiting the CRZ maps and are going to come up with new draft map and I reliably understand that under such draft map my property would likely fall under the permissible area.
8. I would request you that a public hearing be given for us to participate in such CRZ amendment and a personal hearing also be given to me for producing all the documents related to my property which is in compliance with the all-requisite permission and records issued by various government agencies. I once again submit that I am a Bonafide purchaser of the constructed building with all appropriate permission as required and I am a law-abiding citizen.
9. Therefore, I hereby request your good office not to take any coercive steps against my property and to defer all such action by withdrawing this notice or keeping this issue at abeyance until the new draft of CRZ maps are notified.

Thanking you,

Yours Truly,



SUDHIR BABU

162

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam. Chennai – 600 035

To,

Thiru. Sudhir Babu,
Door No. 401, New No. 75, Tower 1,
Esplanade Apartments,
Vaidyanathan street, Tondiarpet,
Chennai – 600 081

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/11, 108/12 in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

Ref.: 1) Your letter dated 23.06.2025

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: SWEN CONTAINER LINE

3. Name of the Owner / Authorized Signatory: N.S. SUDHIR BABU

4. Communication Address (with Contact Details):

Address: Flat No - 104, 764/431, Alagappa Nagar, Kilpauk, CH - 600010

Phone: 8807333666

Email: SUDHIR0009@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

I didn't do any construction. I have purchased only constructed
Building.
Survey Nos - 108/6I IB & 108/6I IB2
Village - Old No 36, New No 15, Muttukadu Village
Taluk - Tiruporur Taluk
District - Chengalpattu

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
 Commercial Establishment
 Resort / Hotel
 Reclamation / Dumping
 Encroachment into Waterbody / Mangrove Area
 Others (Please Specify): _____

6 (1) Total Land Area: 7770 Sq. FT

6(2) Total Built-up area: 5000 Sq. FT

6(3) No. of Floors including basement: 1st

6(4) Height of the building (Approx): 20ft (Approx)

7. Approximate Date of Commencement of above constructions

Year 2022

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

My vendor obtained appropriate Planning Permission from Thiruporur Panchayat Union (BDO).
Enclosing the Same.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No Am unaware about CRZ until I receive the notice.

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No As per my vendor's confirmation, not received any such notice.

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

Planning Permission issued by Thiruporur Panchayat Union (BDO) well laid streets & roads were already exist before I purchase this property in 2023.

EB Connection, water connection, Sewage connection have

Partially (If partially, provide brief explanation): already been provided by the government authorities & the taxes for the same paid till today

There existed several constructed building in this muttukadu village surrounded by my property with all amenities even before the date of my purchase.

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

No activities Carried out by me.

As I mentioned above I didn't construct any building there and I have purchased a constructed Property by paying all relevant taxes to the Government.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011) Completed Ongoing Temporarily Halted

I Purchased a Property with well constructed building only.

14. Availability of Supporting Land Records / Plans: Yes (Attach copies of patta, layout approval, land documents, etc.) No**15. Declaration**

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23-07-2025Place: Chennai**Signature of the Authorized Signatory**Name: N. S. SUDHIR BABU

Designation (if applicable): _____



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/1147/2025/P1, dated 26-07-2025

Sub.: CRZ Violation - Survey No. 108/11, 108/12, 108/6I 1B, 108/6I 1B2 Karikattukuppam, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey No. 108/11, 108/12, 108/6I 1B, 108/6I 1B2 Karikattukuppam, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in S.F. No. 108/11, 108/12, 108/6I 1B, 108/6I 1B2 in the name of Thiru. Sudhir Babu (GPS - 12.833491 N, 80.247702 E)
- **CRZ Zonation: CRZ III - NDZ (No Development Zone)**

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing**

authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 108/11, 108/12, 108/6I 1B, 108/6I 1B2 in the name of Thiru. Sudhir Babu Co-ordinates (GPS – 12.833491 N, 80.247702 E) within CRZ - III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **THIRU. N.S. SUDHIR BABU, FLAT NO. 104, 764/431, ALAGAPPA NAGAR, KILPAUK, CHENNAI – 600 010**, vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 13/06/2025, stating that he did not do any construction and purchased only constructed building and he had obtained Building plan approval from Special Officer/Block Development Officer, Thiruporur Panchayat Union such, they have not committed any violation.

6. The violator called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Block Development Officer, Thiruporur Panchayat Union. They also indicated that they were not aware of the CRZ Notification, 2011.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid reason as per law.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment

(Protection) Act, 1986 hereby directs **THIRU. N.S. SUDHIR BABU, FLAT NO. 104, 764/431, ALAGAPPA NAGAR, KILPAUK, CHENNAI - 600 010, G+1 Building completed, constructed in S.F. No. 108/11, 108/12, 108/6I 1B, 108/6I 1B2 in the name of Thiru. Sudhir Babu (GPS - 12.833491 N, 80.247702 E) should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."**

Further, THIRU. N.S. SUDHIR BABU, FLAT NO. 104, 764/431, ALAGAPPA NAGAR, KILPAUK, CHENNAI - 600 010, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

TO

Thiru. N.S. Sudhir Babu, Flat No. 104, 764/431,
Alagappa Nagar, Kilpauk, Chennai - 600 010

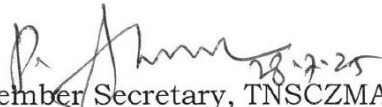
Copy to


- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai - 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 3) The Member Secretary/DCZMA,
PA (G) to the District Collector
Chengalpattu district, Chengalpattu - 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**

4) The Convenor, DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603 209. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**

5) The superintendent of Police,
Chengalpattu district – 603 001.

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


28.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 30.04.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued.
- Ref.: 1) Petition received on the Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu 22.07.2024
- 2) Inspection report submitted by AEE, Department of Environment & Climate Change dated: 02.09.2024.
- 3) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 15.04.2025 and 25.04.2025

With reference to the letter 1st cited, it is conveyed that a petition was received regarding the construction activities Grama Natham Survey No.107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu, without obtaining CRZ clearance.

WHEREAS officials from the Department of Environment & Climate Change (DoE&CC) and the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 05.08.2024 & 15.04.2025 and observed the following:

- G+2 storey RCC building under construction at Grama Natham Survey No. 137/24,26, Natham Paromboke (Grama Natham Survey No. 137/1,23,25 Coordinates 12.831633 N, 80.247405 E.
- **Property Owner:** Thiru Syed Azhar Basha,
No. 41/15, Puram Prakasam Road, Balaji Nagar, Royapettah, Chennai - 600 014.

CRZ Zonation: CRZ III-NDZ (No Development Zone)

WHEREAS your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***"No construction shall be permitted within NDZ except for repairs or reconstruction of existing***

authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”

WHEREAS the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru Syed Azhar Basha, No. 41/15, Puram Prakasam Road, Balaji Nagar, Royapettah, Chennai – 600 014** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above said violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru Syed Azhar Basha,
No. 41/15, Puram Prakasam Road, Balaji Nagar,
Royapettah, Chennai – 600 014.


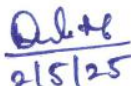
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu – 603 001

//Forwarded/By order//


For Member Secretary/TNSCZMA,
Director, Department of Environment
and Climate Change

21/5/25

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam. Chennai – 600 035

To,

Thiru. Syed Azhar Basha,
No. 41/15, Puram Prakasam Road,
Balaji Nagar, Royapettah,
Chennai – 600 014.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 107/1, in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

Ref.: Your letter Nil dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**

*(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)*

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: Individual.

3. Name of the Owner / Authorized Signatory: Vaseema Nasreen.

4. Communication Address (with Contact Details):

Address: 113 East beach road. Karikkattu Kuppan.

Phone: 9710190953.

Email: azhaan27@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

S.No. 137/20, 137/22

Muthukadu

Thiruvorur Taluk.

Chengalput Dist.

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 5.18 Cent's.

6(2) Total Built-up area: 2313 Sq' Ft

6(3) No. of Floors including basement 2 floor's.

6(4) Height of the building (Approx) 25 feet

7. Approximate Date of Commencement of above constructions

25.8.2017

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

we have applied and got valid approval from Local Panchayat office. on the basis of this confidence we constructed & and completed the building

Partially (If partially, provide brief explanation):

Earlier my site was beyond 200 meters from the high tide, but due to the construction of groynes and dumping of stones near olive island and Korakam beach, the sea water has come nearer to our boundaries

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23.7.2025Place: Chennai**Signature of the Authorized Signatory**Name: V. Palani Sams. v. Palani Sams.

Designation (if applicable): _____

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution: Individual.

3. Name of the Owner / Authorized Signatory: Syed Azhar Basha

4. Communication Address (with Contact Details):

Address: 1A East beach road, Karikkattu Kuppan.

Phone: 9710190953

Email: azhaan27@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

S.No. 137/24, 137/26.

Muttukadu

Thiruvorur Taluk

Chengal Pet Dist.

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 4.34 Cent's.

6(2) Total Built-up area: 1998 sqft.

6(3) No. of Floors including basement 1+2 = 3 floor.

6(4) Height of the building (Approx) 30 feet.

7. Approximate Date of Commencement of above constructions

2.10.2022.

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

we ~~had~~ had applied and got valid approval from Local Panchayat office. on the basis of this confidence we constructed and completed the building

Partially (If partially, provide brief explanation):

Earlier my site was beyond 200 meters from the high tide but due to the construction of groynes and dumping of stones near Olive Island and Kovalam beach, the sea waves has come nearer to our boundaries.

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011) Completed Ongoing Temporarily Halted**14. Availability of Supporting Land Records / Plans:** Yes (Attach copies of patta, layout approval, land documents, etc.) No**15. Declaration**

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23.7.2025Place: Chennai**Signature of the Authorized Signatory**Name: V. Palani Samy. V. Pal. Sg.

Designation (if applicable): _____

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9th FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600035.

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/1154/2025/P1, dated 28-07-2025

Sir,

Sub.: CRZ Violation - Survey no. 137/1, 23, 24, 25, 26 Old No. 107/1 Muttukadu Village in Thiruporur Taluk, Chengalpattu - Without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey No. 137/1, 23, 24, 25, 26 Old No. 107/1, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in CRZ III - NDZ (No Development Zone), which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+2 building under construction, which is a prohibited activity in CRZ - II (NDZ) Grama Natham Survey No. 137/1, 23, 24, 25, 26 Old No. 107/1, Coordinates 12.831633 N, 80.247405 E
- Survey No. 137/24, 26, Natham Pramboke (Grama Natham Survey No. 137/1, 23, 25)

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone).As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. 137/1, 23, 24, 25, 26 Old No. 107/1 at coordinates 12.831633 N, 80.247405 E. within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **THIRU. SYED AZHAR BASHA & VASEENA NASREEN, 1A EAST BEACH ROAD, KARIKATTUKUPPAM, MUTTUKADU VILLAGE, TIRUPORUR TALUK, CHENGALPATTU - 603 112** vide proc.no. file/DOECC/536/2024/P1, dated 30.04.2025. The violator replied on 22/07/2025, stating that they got building plan approval from the Village Panchayat President, Muttukadu Panchayat Union on the basis of this confidence they constructed and completed the building such, they have not committed any violation.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Village Panchayat President, Muttukadu. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid reason as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification, 2011, and since the CRZ Notification, 2011, is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **THIRU. SYED AZHAR BASHA, 1A EAST BEACH ROAD, KARIKATTUKUPPAM, MUTTUKADU VILLAGE, TIRUPORUR TALUK, CHENGALPATTU - 603 112** that the construction at Survey No. 137/1, 23, 24, 25, 26 Old No. 107/1, (GPS - 12.831633 N, 80.247405 E.) should be removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of construction activities."

Further THIRU. SYED AZHAR BASHA, 1A EAST BEACH ROAD, KARIKATTUKUPPAM, MUTTUKADU VILLAGE, TIRUPORUR TALUK, CHENGALPATTU - 603 112, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


To,

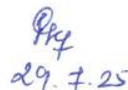
Thiru. Syed Azhar Basha & Vaseena Nasreen,
1A East Beach Road, Karikattukuppam,
Muttukadu Village, Tiruporur taluk,
Chengalpattu - 603 112

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.
2. The Chairman/DCZMA, District Collector,
Chengalpattu district, Chengalpattu - 603 001. - **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
3. The Member Secretary, PA(General) to collector,
Chengalpattu district, Chengalpattu - 603 001.- **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
4. The Convener - DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu - 603 209. - **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
5. The Superintendent of Police,
Chengalpattu district- 603 001.

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


29.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/15A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice – Issued.**
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- Under construction building in S.F. No. 106/15A2 in the name of M/s. Zeno International represented by Mr. Kaniston (GPS – 12.832913 N, 80.246968 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”**

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **M/s. Zeno International, represented by Mr. Kaniston, No. 8A, 6th Street, MGR Salai, Palavakkam, Chennai -600041** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

1) M/s. Zeno International,
Represented by Mr. Kaniston,
No. 8A, 6th Street, MGR Salai,
Palavakkam, Chennai – 600 041.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

21. B. S. S. S. S. S.
4/6/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

BO
4/6/25

அனுப்பப்பட்டது
BO
4/6/25

P1



From,
M/s. Zeno International,
Represented by Kaniston,
No. 8A, 6th Street, MGR Salai,
Palavakkam, Chennai - 600041.

To,
The Member Secretary
TNSCZMA Director,
Department of Environment and Climate Change,
9th floor, CMRL Building, Anna Salai,
Nandanam, Chennai - 600035

Sub: DoE&CC - Complaint against Construction activities underway at Survey no. 106/15A2, Muthukadu Village in Thiruporur Taluk, Chengalpuattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - Show Cause Notice issued - Reply letter - Regarding.

- Ref:
1. The Member Secretary to TNSCZMA Director, Department of Environment and Climate Change, vide no. Proc.No.Efile/DOECC/536/2024/P1, dated 03.06.2025.
 2. Muthukadu First Grade Panchayat Approved Planning Permission vides No.172, dated 25.09.2023
 3. Muthukadu First Grade Panchayat Approved Planning Permission vides No.173, dated 25.09.2023.
 4. Muthukadu First Grade Panchayat Approved Planning Permission vides No.174, dated 25.09.2023
 5. Muthukadu First Grade Panchayat Approved Planning Permission vides No.175, dated 25.09.2023
 6. Muthukadu First Grade Panchayat Approved Planning Permission vides No.176, dated 25.09.2023
 7. Muthukadu First Grade Panchayat Approved Planning Permission vides No.177, dated 25.09.2023
 8. Lease Deed document vide no.2949/2023 between the M/s Meston Education and Development Association

- Private Limited and M/s Zeno International.
9. Muthukadu First Grade Panchayat issued Completion Certificate vide No. Na.Ka.No.106/2025 dated 21.05.2025.
 10. Aura Engineering Consultants had certified the Structural Stability Certificate.
 11. The Tamil Nadu Fire and Rescue Services Chengalpattu District, NOC certified vide no PP.NOC.No.2532/NOC/NMSB/ 2025 dated 02.06.2025.

Kind attention is invited to the subject and reference cited above.

Where in the letter of the Member Secretary to TNSCZMA Director, Department of Environment and Climate Change, vide reference (1) cited, had directed to show cause in writing with supporting documents within 15 days from the date of receipt of this notice under the provisions of the CRZ Notification, 2011.

I respectfully submit that the property belongs to the M/s Meston Education and Development Association Private Limited, represented by its Director/Secretary Rev.Fr.S.Lourdusamy at Old S.No. 106/15, as per patta S.No.106/15A1 & 106/15A2, Patta No. 107, an extent of 19254.23 sq.ft at Kari Kattu Kuppam Road, Muthukadu, Thiruporur Taluk, Chengalpattu District.

In this connection, M/s Meston Education and Development Association Private Limited had submitted the planning permission application to the Muthukadu First Grade Panchayat and the same was approved as follows:-

S.No	Planning Permission Approval Number & Date	As Per Approved Plan	Construction
1	172 & 25.09.2023	9258.33 sq.ft.,	Ground Floor (Resort) Building

2	173 & 25.09.2023	1998.50 sq.ft.,	Ground Floor (Resort) Building
3	174 & 25.09.2023	1999 sq.ft.,	Ground Floor (Resort) Building
4	175 & 25.09.2023	1999.20 sq.ft.,	Ground Floor (Resort) Building
5	176 & 25.09.2023	1999.50 sq.ft.,	Ground Floor (Resort) Building
6	177 & 25.09.2023	1999.70 sq.ft.,	Ground Floor (Resort) Building

I respectfully submit that being the member of the family having several businesses at Chennai and decided to establish a Resort in and around the Muthukadu. In the course of our search come across the property belongs to the M/s Meston Education and Development Association Private Limited and is available and suitable to have the Ground Floor convenient room. Further submit that I approached M/s Meston Education and Development Association Private Limited and mutually incorporated the partnership deed with the M/s Zeno International have arrived the terms agreed in the agreement and entered upon the LESSE Agreement for the period of 29 years from the date of 15.12.2023 to 14.10.2052 and an advance of Rs.10,00,000/-.

I respectfully submit that we started the Resort at Old S.No. 106/15, as per patta S.No.106/15A1 & 106/15A2, Patta No. 107, an extent of 19254.23 sq.ft at Kari Kattu Kuppam Road, Muthukadu, Thiruporur Taluk, Chengalpattu District with all the facilities and safety as per the Rules and Regulations.

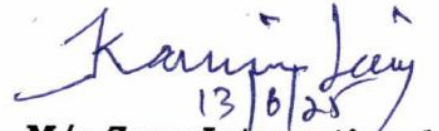
I respectfully submit that as per the G.O.No.53, Housing and Urban Development (UD4 (3)) Department dated 16.04.2018, the Muthukadu First Grade Panchayat Thalavar had certified the Completion Certificate of the building at Old S.No. 106/15, as per patta S.No.106/15A1 & 106/15A2, Patta No. 107, an extent of 19254.23 sq.ft

at Kari Kattu Kuppam Road, Muthukadu, Thiruporur Taluk, Chengalpattu District vide letter no Na.Ka.No.106/2025 dated 21.05.2025. Following that the Aura Engineering Consultants had certified the Structural Stability Certificate at Old S.No. 106/15, as per patta S.No.106/15A1 & 106/15A2, Patta No. 107, an extent of 19254.23 sq.ft at Kari Kattu Kuppam Road, Muthukadu, Thiruporur Taluk, Chengalpattu District.

I respectfully submit that the Tamil Nadu Fire and Rescue Services Chengalpattu District had certified vide no PP NOC No.2532/NOC/NMSB/ 2025 dated 02.06.2025 and issued No Objection Certificate on Fire and Rescue Services point of view to the proposed building at Old S.No. 106/15, as per patta S.No.106/15A1 & 106/15A2, Patta No. 107, an extent of 19254.23 sq.ft at Kari Kattu Kuppam Road, Muthukadu, Thiruporur Taluk, Chengalpattu District.

I humble submitted that I followed the all the Rules and Regulation and for the resort Planning Permission has been obtained from the Muthukadu First Grade Panchayat and I have not violated any Rules and Regulations. I further submit that I have not violated any of the conditions of CRZ Notification.

Hence, I humble requesting the respected the Member Secretary TNSCZMA Director, Department of Environment and Climate Change to kindly close the further action in pursuance of the Notice No. Proc.No. Efile/DOECC/536/2024/P1, dated 03.06.2025.


13/6/25
M/s Zeno International

188

Sub.: DoE&CC - Complaint against Construction activities underway at S.F. No. 107/2 to 9, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
M/s. Zeno
International,
Represented by Mr.
Kaniston,
No. 8A, 6th Street,
MGR Salai,
Palavakkam, Chennai
– 600 041.

Letter No. Efile/DOECC/536/2024-5, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no.

372

106/15A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Thiru Maya
Vedamurthy,
No. 76,
AB Block, 1st
street,
Anna Nagar,
Chennai-600040.

Letter No. Efile/DOECC/536/2024-6, dated 28-06-2025

Sir,

Sub.:DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A3A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 -

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**

*(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)*

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution:

3. Name of the Owner / Authorized Signatory: T. KANISTON

4. Communication Address (with Contact Details):

Address: M/s Zeno International T. KANISTON

Phone: 99625 37504

Email: _____

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

106/15A2 Muthukadu village,

Thiruporur - TK.

Chengalpartu - D.T

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 2.75 ac.

6(2) Total Built-up area: 19319.00 sqft

6(3) No. of Floors including basement 9F

6(4) Height of the building (Approx) 4.00 m

7. Approximate Date of Commencement of above constructions

01.03.2024

8. Statutory Permissions / Clearances Obtained (if any): Yes No

If Yes, provide details and attach relevant documents:

Already Submitted office;

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)? Yes No**10. Have you received any notice / communication from the authorities regarding this activity earlier?** Yes No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011? Yes No (provide brief explanation) Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

*Please refer Already submitted.***13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)**

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.) *Already submitted*
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 04.07.2025Place: Chennai**Signature of the Authorized Signatory**Name: *[Signature]*Designation (if applicable): PARTNER. Zoro International.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/1040/2025/DoECC/P1, dated 23-07-2025

Sub.: CRZ Violation - Survey no. 106/15A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission – Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no. 106/15A2, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- *Under construction building in S.F. No. 106/15A2 in the name of M/s. Zeno International represented by Mr. Kaniston (GPS – 12.832913 N, 80.246968 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. 106/15A2 at coordinates 12.832913 N, 80.246968 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **M/s. Zeno International, represented by Mr. Kaniston, No. 8A, 6th Street, MGR Salai, Palavakkam, Chennai – 600041** vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. The violator replied on 13/06/2025, stating that they purchased the

land from brother and their brother applied for the building sanction obtained from the Village Panchayat President, Muttukadu and they got clearance from the Tamil Nadu Fire and Rescue Services, Chengalpattu. The property belongs to M/s. Meston Education and Development Association Private Limited.

6. The violator was called for personal hearing on 04.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building was constructed only after obtaining building plan approval from the Village Panchayat President, Muttukadu. They also indicated that they were not aware of the CRZ Notification, 2011.

7, Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the **“No Development Zone”** the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **M/s. Zeno International, Represented by Mr. Kaniston, No. 8A, 6th Street, MGR Salai, Palavakkam, Chennai – 600 041**, that the construction at **Survey no. 106/15A2 at coordinates 12.832913 N, 80.246968 E should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”**

Further, **M/s. Zeno International, represented by Mr. Kaniston, No. 8A, 6th Street, MGR Salai, Palavakkam, Chennai – 600 041. is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.**

A.R RAHUL NADH IAS.
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To,
M/s. Zeno International,

Represented by Mr. Kaniston,
No. 8A, 6th Street, MGR Salai,
Palavakkam, Chennai – 600 041.

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. – *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001.- *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. - *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

5. The Superintendent of Police,
Chengalpattu district- 603001.

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 15, dated 03.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A1A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- Ground floor Building completed, constructed in 106/8A1A2 in the name of Tmt Aruna Subramaniam (GPS – 12.833951N, 80.246401E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt Aruna Subramaniam, No.18, Sriram Nagar, South Street, Alwarpet, Chennai-600018** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

✓ Tmt Aruna Subramanian,
No. 18, Sriram Nagar, South Street,
Alwarpet, Chennai- 600018.

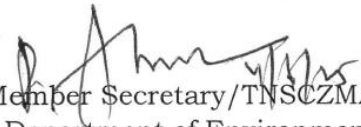
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//


For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change


4/6/25

//True Copy//

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 15, dated 27.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A1A2, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued.
- Ref.: 1) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025
 2) DoE&CC Show cause notice, Dated: 03.06.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- Ground floor Building completed, constructed in 106/8A1A2 in the name of Tmt Aruna Subramaniam (GPS – 12.833951N, 80.246401E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Tmt Aruna Subramaniam, No.18, Sriram Nagar, South Street, Alwarpet, Chennai-600018** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is informed that a **first Show Cause Notice** has already been issued to you, as per the reference 2nd cited.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Tmt Aruna Subramanian,
No. 18, Sriram Nagar, South Street,
Alwarpet, Chennai- 600018.


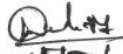
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order/ True Copy//


For Director, DOE&CC

15/8/25

The Director,

12-07-2025

Department of Environment and Climate change.
Chennai

Subject: Proc.No.Efile/DOECC/536/2024/PI-15 dated 27.06.2025.

Dear Sir,

This has reference to your above communication.

I had earlier received the same communication dated 3rd June 2025 to which I had responded on 6/6/2025 requesting time as I was not in town.

The property in reference was purchased by us in the June 2004 along with the existing building. Subsequent to this no addition has been made to this building.

The purchase was made from M/s V D Swamy & Co represented by their power agents Mr. Thennarasu and Mr. Sekhar. We have been informed that the building was constructed in 1991 while the property was in possession of Mr. V D Swamy who used to stay there occassionally. V. D. Swami (born Venkatarma Doraiswami; 1910 – 1993) was an Indian industrialist and philanthropist who was one of the founders of the eye hospital Sankara Nethralaya in Chennai. As he passed away in 1993, we think the building must have been constructed before that.

The sale deed that we have clearly states "**land with building**". We are enclosing

- the sale deed copy
- the land revenue department certification issued in 2005 in which the property is identified as 106-8B2
- land revenue department certification issued in 2007 in which the property is identified as 106-8A1A2.

I wish to clearly submit that since acquiring this land no additional construction has been made by us.

Yours sincerely



Aruna Subramaniam

No 18, Sriram Nagar,
South Street, Alwarpet, Chennai 600018

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DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam. Chennai – 600 035

To,

Tmt Aruna Subramanian,
No. 18, Sriram Nagar, South Street,
Alwarpet, Chennai- 600 018.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 106/8A1A2, in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

- 1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

J.S. / 23.7.24

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution:

3. Name of the Owner / Authorized Signatory: ARUNA SUBRAMANIAM +
S R SUBRAMANIAM

4. Communication Address (with Contact Details):

Address: 18, SRIRAM NAGAR, SOUTH STREET, ALWARPET, CHENNAI 600060

Phone: 98400 55424

Email: aruna2605@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

106/8A1A2 Muthukada Village, Thiruporur Taluk
CHENNAIPATTU DISTRICT

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify):

NO construction. Land was purchased in 2004 with existing building possibly built before 1991 by present owner since 2004

6 (1) Total Land Area: 16717 sq ft

6(2) Total Built-up area: ~~approx~~ Building prior period - possibly about 7000 sq ft

6(3) No. of Floors including basement: Ground floor - approx 700 sq ft.

6(4) Height of the building (Approx): 10 Feet

7. Approximate Date of Commencement of above constructions

No construction done by us since 2004,

NA

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

NA

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

NA

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

NA
 We the present owners since 2004 have not undertaken any construction activity except for relaying of tiles. We understood that the existing building dates prior to 1991.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

No construction undertaken since our purchase in 2004. The existing ground floor building is presumed to be constructed by then owner prior to 1991.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

N/A

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23-07-2025Place: CHENNAI**Signature of the Authorized Signatory**Name: Aruna Subramanyam

ARUNA SUBRAMANYAM

Designation (if applicable): _____

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change, 9th Floor, CMRL Metros, Anna
Salai, Nandanam, Chennai – 600 035

To,

Tmt. Aruna Subramaniam,
No. 18, Sriram Nagar, South Street,
Alwarpet, Chennai – 600 018.

Letter. No. Efile/DOECC/1150/2025/P1, dated 02-08-2025

Madam,

Sub.: Department of Environment and Climate Change – CRZ Violation – Construction of Building in Survey No. 106/8A1A2, Karikattukuppam, Muttukadu Village, Thirporur Taluk, Chengalpattu district – Show Cause Notice issued under Section 5 of Environment (Protection) Act, 1986 – Personal Appearance conducted on 23.07.2025 - Submit Documentary Evidence Regarding Building Construction Prior to 1991 – Regarding

I invite your kind attention to the reference cited, wherein a Show Cause Notice was issued to you regarding the alleged violation in Survey No.106/8A1A2, Karikattukuppam, Muttukadu Village, Thirporur Taluk, Chengalpattu. In response, you submitted a written explanation which was duly considered.

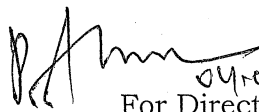
Subsequently, a personal hearing was conducted on **23.07.2025**, during which you stated that the building under question, cited in the violation petition, was constructed prior to 1991. You also requested additional time to submit documentary evidence supporting your claim.

However, despite the time granted, no valid proof has been furnished till date. Therefore, you are hereby directed to submit valid documentary evidence clearly establishing that the said building was constructed before 1991 and has not undergone renovation since, within **7 (seven) days** from the receipt of this letter.

Please be advised that failure to comply with this directive will result in the issuance of appropriate orders under Section 5 of the Environment (Protection) Act, 1986, without any further notice.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

//Forwarded by order//

 04.08.25

For Director,
Department of Environment
and Climate Change

PK
04.08.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY O/O
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR, CMRL
METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035.

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

PROC. NO. EFILE/DOECC/1150/2025/P1, DATED 27.08.2025

Sub.: **Direction under Section 5 of Environment (Protection) Act, 1986** – CRZ Violation – Survey No. 106/8A1A2 Muttukadu Village in Thiruporur Taluk, Chengalpattu district – Without obtaining necessary permission – **Final Order** – Issued

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no. 106/8A1A2 Karikattukuppam, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- Ground floor Building completed, constructed in 106/8A1A2 in the name of Tmt Aruna Subramaniam (GPS – 12.833951N, 80.246401E)
- **CRZ Zonation:** CRZ III-NDZ (No Development Zone).

4. WHEREAS, as per the approved CZMP map No.TN104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing***

authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 106/8A1A2 in the name of Tmt. Aruna Subramaniam (GPS 12.833951N, 80.246401E) within CRZ-III NDZ is a prohibited activity” and

5. **WHEREAS**, the Member Secretary of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) issued a show cause notice to the alleged violator, **TMT. ARUNA SUBRAMANIAM, RESIDING AT NO.18, SRIRAM NAGAR, SOUTH STREET, ALWARPET, CHENNAI-600018,** vide Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025. In response, the violator submitted a reply on 27.06.2025, stating that the property was purchased in June 2004 along with the existing building, and that no construction activities are currently being carried out on the premises. Therefore, they claim that no violation has been committed.

6. The Violator was called for a personal hearing on 23.07.2025 at 11:00 AM regarding the said violation. During the enquiry, it was stated by you that the building had been purchased in June 2004, and that it was an existing structure, possibly constructed before 1991, with no new construction being carried out. At the time of your appearance, it was mentioned by you that the building had been constructed in 1991. Accordingly, you were directed by the authority to submit documentary proof confirming the date of construction, they also indicated that you were not aware of the CRZ Notification, 2011.

7. **WHEREAS**, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

8. THEREFORE, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the notification is not a valid proof/reason as per law.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs “ **TMT. ARUNA SUBRAMANIAN, RESIDING AT NO.18, SRIRAM NAGAR, SOUTH STREET, ALWARPET, CHENNAI-600018, Survey No. 106/8A1A2 (GPS 12.833951N, 80.246401E) should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.**”

Further, directs **TMT. ARUNA SUBRAMANIAN, RESIDING AT NO.18, SRIRAM NAGAR, SOUTH STREET, ALWARPET, CHENNAI-600018, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.**

**S/D- A.R. RAHUL NADH
MEMBER SECRETARY, TNSCMZA &
DIRECTOR, DEPARTMENT OF ENVIRONMENT
AND CLIMATE CHANGE**


To,

**TMT. ARUNA SUBRAMANIAN,
RESIDING AT NO.18, SRIRAM NAGAR, SOUTH STREET,
ALWARPET, CHENNAI-600018**

Copy to,

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. - ***(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)***
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001.- ***(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)***
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. - ***(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)***
5. The Superintendent of Police,
Chengalpattu district- 603001.
6. Copy file

//Forwarded/By order//


For Director, Department of Environment
and Climate Change

Del.H
28/8/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Proc. No. Efile/DOECC/536/2024/P1¹⁴, dated 03.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/19,20, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building-completed, constructed in Survey No. 106/19,20, in the name of Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari (GPS - 12.833894 N, 80.246962 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari, No. 121, Pycrofts Road, Royapettah, Chennai 600014** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari,
No. 121, Pycrofts Road, Royapettah,
Chennai - 600014.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu - 603 001.

//Forwarded/By order//

உ.ந. சுவாமிநாதன்
4/6/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

6.0
4/6/25

அனுப்பப்பட்டது

6.0
4/6/25

//True Copy//

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 14, dated 27.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/19,20, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.
- Ref.: 1) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025
 2) DoE&CC Show cause notice, Dated: 03.06.2025

With the reference cited, whereas the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 106/19,20, in the name of Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari (GPS – 12.833894 N, 80.246962 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari, No. 121, Pycrofts Road, Royapettah, Chennai 600014** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why

action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is informed that a **first Show Cause Notice** has already been issued to you, as per the reference 2nd cited.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari,
No. 121, Pycrofts Road, Royapettah,
Chennai – 600014.


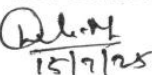
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order/True Copy//


For Director, DOE&CC

15/7/25

NARESH BHANDARI
JEETENDRA BHANDARI
(Legal Heir of Dinesh Kumar Bhandari),
No. 121, PYCROFTS ROAD,
ROYAPETTAH, CHENNAI 14

To
The Member Secretary,
Tamilnadu State Coastal Zone Management Authority,
O/O Department of Environment and climate change,
9th floor, CMRL Building, Anna Salai,
Nandanam, Chennai.600039

16.06.2025

Dear Sir,

Sub: Reply to Show case Notice given by you for our premises at Survey no. 106/19, Muttukadu village in Thiruporur Taluk,Chenglepet dist.

Ref: Proc. No. Efile/DOECC/536/2024/P1 dated 03.06.2025

We acknowledge the receipt of your notice stating that our building come under CRZ 3- NDZ at Survey no. 106/19 & 106/20, Muttukadu Village in Thiruporur Taluk,Chenglepet dist.

We have purchased the Plots of area 100 cents i.e We (1) Naresh bhandari S/o P.J. Bhandari vide Sale deed 399/91 dated 13.03.91of extent 50 cents &(2) Jeetentra bhandari S/o. Dinesh Kumar Bhandari vide Sale deed 398/91 dated 13.03.19 & settlement deed 18098/13 dt 23.12.13 of extent 50 cents & As Naresh Bhandari have constructed Residential building of plinth area 3960 sq.ft with four car parking in his part 109/19 in Jan 2012,

We have completed construction & using our residential premises since Jan 2012;

Our Building Plan approved vide resolution No. 82/2011 dated 25.08.2011 & proceedings 13/2011-12 dt 07.09.2011 by President Muttukadu Panchayat;

As per CRZ notification 2011, the land falls in CRZ 3 according to which, area upto 50 meters from high tide line (HTL) on the landward side will be "No Development Zone"

Our Permanent structures Stilt, Ground + first floor has a clear distance of above 100 meters from high tide line (HTL)

Hence we have clear space from No development zone & we have not violated the rules

We herewith attaching Patta No.742 in favour of mine Naresh Kumar Bhandari and Patta 743 in favour of Dinesh Kumar Bhandari & FMB showing survey No. 106/19 & 109/20; please note the building exists Naresh Bhandari premises comes in Survey no. 106/19 & adjacent land 106/20 is vacant land which belongs to Jeetendra Bhandari

Kindly do the needful

With regards,

Yours faithfully,

Naresh K.

NARESH KUMAR BHANDARI

DI _____

JEETENDRA BHANDARI
(Legal Heir of Dinesh Kumar Bhandari)

Enclosures:

- 1.Plan Approval copy
- 2.Resolution by Muttukadu Panchayat sanctioning our building
- 3.Patta 742&743
- 4.FMB of survey no. 106/19 & 106/20

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DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035

To,

Thiru. Naresh Kumar Bandari, Dinesh
Kumar Bandari,
No. 121, Pycrofts Road, Royapettah,
Chennai – 600 014.

Letter No. Efile/DOECC/536/2025, dated 16-07-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 106/19,20, in Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Personal Appearance – Regarding

Ref.: Your letter dated 16.06.2025

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 22.07.2025 at 11.00 A.M in the office of Department of Environment & Climate Change, Nandhanam, Chennai

SURESH KUMAR N
For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to,

1) The Chairperson, TNSCZMA/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman, DCZMA/ District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary, DCZMA/ PA(General) to Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change, 9th Floor, CMRL
Metros, Anna Salai, Nandanam,
Chennai – 600 035

To,

Naresh Bhandari Jeetendra Bhandari,
(Legal heir of Dinesh Kumar
Bhandari),
No. 121, Pycrofts Road, Royapeetah,
Chennai – 600 014.

Letter No. Efile/DOECC/1188/2025/P1, dated 31-07-2025

Sir,

Sub.: Department of Environment and Climate Change – CRZ Violation –
Illegal Construction of building in S.No. 106/19, Karikattukuppam,
Muttukadu Village, Tiruporur Taluk, Chengalpattu district – Show
Cause Notice issued under Section 5 of the Environment (Protection)
Act, 1986 – Personal Hearing called on 23.07.2025 – Personal
Appearance – II – Regarding.

Ref.: 1. This office proceedings No. Efile/DOECC/536/2024/P1, dated:
03.06.2025.
2. Your letter dated 16.06.2025
3. This office letter No. Efile/DOECC/536/2024/P1, dated:
16.07.2025.

With reference to the above, this is to inform you that the reply submitted
by you in response to the Show Cause Notice has been received and placed on record.
Subsequently, you were called for Personal Hearing on 23.07.2025 and you have
failed to attend the Personal Hearing.

In this regard, you are again directed to appear for a Personal Hearing to
present your case in person and clarify the issues raised along with any relevant
records or supporting documents you have to submit.

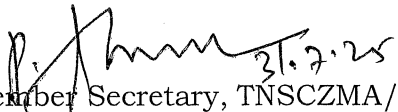
The personal hearing is scheduled as follows:


- **Date** : 06.08.2025
- **Time** : 11.00 AM
- **Venue** : Chamber of the Director,
Department of Environment & Climate Change,
9th floor, Metros, Anna Salai, Nandanam,
Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


31.7.25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY O/O
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR, CMRL
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/1188/2025/P1, dated 08.08.2025

Sub.: Direction under Section 5 of Environment (Protection) Act, 1986 - CRZ Violation - Survey no.106/19,20 Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey no.106/19, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- *G+1 Building completed, constructed in Survey No. 106/19,20, in the name of Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari (GPS – 12.833894 N, 80.246962 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, as per the approved CZMP map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone).As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within**

NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey no. S.F. No. 106/19,20, (GPS – 12.833894 N, 80.246962 E) within CRZ-III NDZ is a prohibited activity” and,

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator THIRU. NARESH KUMAR BANDARI, DINESH KUMAR BANDARI, NO. 121, PYCROFTS ROAD, ROYAPETTAH, CHENNAI – 600014 vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025. within 15 days. But the violator replied on 21/07/2025, stating that you got building permission from the President, Muttukadu Panchayat, and they have not committed any violation.

6. The violator was scheduled for a personal hearing on 23.07.2025 at 11:00 AM in connection with the matter of unauthorized construction. However, neither the violator nor any authorized representative appeared for the hearing, nor was any communication or inquiry made regarding the issue prior to or after the scheduled meeting.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011, and the explanation of the ignorance of the notification is not a valid reason as per law.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he

has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby **THIRU. NARESH KUMAR BANDARI, DINESH KUMAR BANDARI, NO. 121, PYCROFTS ROAD, ROYAPETTAH, CHENNAI - 600014, G+1 Building completed, constructed in Survey No. 106/19,20, in the name of Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari (GPS - 12.833894 N, 80.246962 E) should be removed in its entirety forthwith, and the area shall be restored to its original condition as prior to the commencement of the construction activities."**

Further THIRU. NARESH KUMAR BANDARI, DINESH KUMAR BANDARI, NO. 121, PYCROFTS ROAD, ROYAPETTAH, CHENNAI - 600 014, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016, while carrying out the demolition activity.

S/d- A.R. Rahul Nadh

Member Secretary, TNSCZMA / Director,
Department of Environment and
Climate Change

To,

Thiru. Naresh Kumar Bandari, Dinesh Kumar Bandari,
No. 121, Pycrofts Road, Royapettah,
Chennai - 600 014.

Copy to,

1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman, DCZMA / District Collector,
Chengalpattu district, Chengalpattu - 603 001. *(It is requested to ensure compliance of the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

3) The Member Secretary, DCZMA/ PA (General) to Collector,
Chengalpattu district, Chengalpattu - 603 001. *(It is requested to ensure compliance of the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

4) The Convener, DCZMA / District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Marimalai Nagar, Chengalpattu – 603 209. *(It is requested to ensure compliance of
the aforesaid direction of TNSCZMA and action taken report shall be furnished to the
MS, TNSCZMA at the earliest)*

5) The Superintendent of Police,
Chengalpattu district – 603 001.

6) copy file

//Forwarded/By order//

[Signature] 8/8/25
For Director, Department of Environment
and Climate Change
[Signature]
8/8/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 03.06.2025

- Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 108/611B2A2 , Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued.
- Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 108/611B2A2 in the name of Thiru. R.K. Nagarajan (GPS - 12.833892 N, 80.247717 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. R.K. Nagarajan, No. 10, Downing Street, Muttukadu, East Coast Road, Chennai- 603112** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for

the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

Thiru. R.K. Nagarajan,
No. 10, Downing Street, Muttukadu,
East Coast Road, Chennai – 603 112.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//

2. B. Srinivasan
A/4/25

For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

6.0
4/6/25

சென்னை மாநகராட்சி

6.0
4/6/25

/True Copy/

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI - 600 035
Proc. No. Efile/DOECC/536/2024/P1 - 11, dated 03.06.2025

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. 108/611B2A2 , Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – **Show Cause Notice** – Issued.

Ref.: 1) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025
 2) DoE&CC Show cause notice, dated: 03.06.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 108/611B2A2 in the name of Thiru. R.K. Nagarajan (GPS – 12.833892 N, 80.247717 E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. R.K. Nagarajan, No. 10, Downing Street, Muttukadu, East Coast Road, Chennai- 603112** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is informed that a **first Show Cause Notice** has already been issued to you, as per the reference 2nd cited.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.


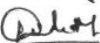
S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,
Thiru. R.K. Nagarajan,
No. 10, Downing Street, Muttukadu,
East Coast Road, Chennai – 603 112.


Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//


For Director, DOE&CC

19/7/25

Director Department of Environment and Climate Change Permissions for !0 Downing Street, Muttukadu

From : risiyur nagarajan <risiyur.nagarajan@gmail.com> Mon, Jul 21, 2025 05:19 PM
Subject : Director Department of Environment and Climate Change Permissions for !0 Downing Street, Muttukadu  1 attachment
To : tndoe <tndoe@nic.in>, tamilnadudoe@gmail.com

Dr R. K. Nagarajan

S/O Mr R. N. Krishnaswamy IPS

10 Downing Street

Muttukadu

Chennai 603 112

21st July 2025

To: Director Department of Environment and Climate Change
No.327 Metros, 9th Floor, Anna Salai
Nandanam, Chennai 600 035

Dear Sir,

Further to your department's two notices I am enclosing the following permissions obtained by me whilst building the above house 10 Downing Street in Muttukadu.

- A) Panchayat permission for land approval and building.
- B) Department of Environment and Climate Change approval for 10 Downing Street, Muttukadu.

I hear that the case is coming to court due to a complaint.

The land was purchased in April 2014 and house building completed 2018/19.

At present I reside in London U.K. My address is 1 Bruno Place, London NW9 8PW U.K.

My email address is risiyur.nagarajan@gmail.com and my phone number is 00447050 902040.

Kind regards and best wishes,

Dr. R. K. Nagarajan

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change, 9th Floor, CMRL Metros, Anna
Salai, Nandanam, Chennai – 600 035

To,

✓ Dr. R. K. Nagarajan,
S/o Mr. R. N. Krishnaswamy IPS,
10 Downing Street, Muttukadu,
Chennai - 603 112.
Email (risiyur.nagarajan@gmail.com)

Letter No. Efile/DOECC/1187/2025/P1, dated 31-07-2025

Sir,

Sub.: Department of Environment and Climate Change – CRZ Violation – Illegal Construction of building in S.No. 108/6IB2A2, Karikattukuppam, Muttukadu Village, Tiruporur Taluk, Chengalpattu district – Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 – Personal Hearing called on 23.07.2025 – Personal Appearance – II – Regarding.

Ref.: 1. This office proceedings No. Efile/DOECC/536/2024/P1, 03.06.2025.
2. Your letter through Email dated, 21.07.2025
3. This office letter No. Efile/DOECC/536/2024/P1, dated 16.07.2025.

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. Subsequently, you were called for Personal Hearing on 23.07.2025 and you have failed to attend the Personal Hearing.

In this regard, you are again directed to appear for a Personal Hearing to present your case in person and clarify the issues raised along with any relevant records or supporting documents you have to submit.

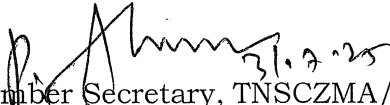
The personal hearing is scheduled as follows:


- **Date** : 06.08.2025
- **Time** : 11.00 AM
- **Venue** : Chamber of the Director,
Department of Environment & Climate Change,
9th floor, Metros, Anna Salai, Nandanam,
Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


31.7.25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/1187/2025/P1, dated 18-08-2025

Sub.: CRZ Violation - Survey No. 108/6IB2A2, Muttukadu Village in Thiruporur Taluk, Chengalpattu - without obtaining necessary permission - Final Order - Issued.

1. WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19 (E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an illegal Construction activity is underway at Survey No. 108/6IB2A2, Muttukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining necessary permission, which falls in **CRZ III - NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, the officials of the District Authorities, Chengalpattu district, conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 108/6IB2A2 in the name of Thiru. R.K. Nagarajan (GPS - 12.833892 N, 80.247717 E)
- CRZ Zonation: CRZ III - NDZ (No Development Zone)

4. WHEREAS, as per the approved CZMP Map No.TN 104 of CRZ Notification, 2011, your construction activity falls in CRZ III - NDZ (No Development Zone). As per Para 8 III (CRZ - III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 108/6IB2A2 (GPS - 12.833892 N, 80.247717 E) within CRZ - III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **THIRU. R.K. NAGARAJAN, NO. 10, DOWNING STREET, MUTTUKADU, EAST COAST ROAD, CHENNAI - 603 112**, vide proc.no. Efile/DOECC/536/2024/P1, dated 03.06.2025 to submit the response within 15 days. But the violator replied on 21.07.2025, stating that they got building permission from BDO, Tiruporur Panchayat Union, they have not committed any violation.

6. The violator was scheduled for a personal hearing on 23.07.2025 at 11:00 AM in connection with the matter of unauthorized construction. However, neither the violator nor any authorized representative appeared for the hearing, nor was any communication or inquiry made regarding the issue prior to or after the scheduled meeting.

7. WHEREAS, on the basis of detailed examination by the officials of TNSCZMA, it is observed that the constructed building, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and,

8. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination, and after considering the explanation of the violator, since he has stated that he has not produced any documentary evidence to that effect that he has obtained permission or complied with the CRZ Notification 2011 and since the CRZ Notification 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **THIRU. R.K. NAGARAJAN, NO. 10, DOWNING STREET, MUTTUKADU, EAST COAST ROAD, CHENNAI - 603 112, G+1 Building completed, constructed in Survey No. 108/6IB2A2 in the name of Thiru. R.K. Nagarajan (GPS - 12.833892 N, 80.247717 E) should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."**

Further, **THIRU. R.K. NAGARAJAN, NO. 10, DOWNING STREET, MUTTUKADU, EAST COAST ROAD, CHENNAI - 603 112**, is also directed to ensure compliance with the applicable provisions of Construction and

Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change


TO


Thiru. R.K. Nagarajan,
S/o Mr. R. N. Krishnaswamy IPS
No. 10, Downing Street,
Muttukadu, East Coast Road,
Chennai – 603 112.

Copy to

- 1) Additional Chief Secretary to Government,
Environment, Climate Change, and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 3) The Member Secretary/DCZMA,
PA (G) to the District Collector
Chengalpattu district, Chengalpattu – 603 001. **(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)**
- 4) The superintendent of Police,
Chengalpattu district – 603 001.
- 5) Copy file

//Forwarded by order//


For Director,
Department of Environment
and Climate Change


19.8.25

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA &
Director, Department of Environment
and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To,
1) Tmt. Krithika Satish,
No. 3, 3rd street, Kasturi Estate,
Chennai – 600 086.
2) Dr. Sai Satish,
No. 3, 3rd street, Kasturi Estate,
Chennai – 600 086.

Letter No. Efile/DOECC/536/2024, dated 30.05.2025

Sir,

Sub.: DoE & CC – CRZ Notification, 2011 - Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu without acquire CRZ clearance – Violating CRZ Notification 2011 – Directions to stop the construction activities – Orders issued – Regarding.

Ref.: 1) Petitions received on the Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu without acquire CRZ clearance
2) Inspection report submitted by AEE, Department of Environment & Climate Change dated: 02.09.2024.
3) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 15.04.2025 and 25.04.2025.

A Petition was received pertaining to the Construction activities underway at Survey No. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without obtaining any approval from the competent authority.

Based on the petition, officials from this department and District Authorities Chengalpattu district were carried out a field inspection at the mentioned site on 05.08.2024 & 15.04.2025 and submitted their findings. In the said report, the following were observed:

- G+1 storey RCC building under construction at Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 Coordinates 12.832160 N, 80.247493 E.
Property Owner: Tmt. Krithika Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086.
- G+1 storey RCC building under construction at Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14 Coordinates 12.832119 N, 80.247767 E.

Property Owner: Dr Sai Satish & Tmt. Krithika Satish, No. 3,
3rd street, Kasturi Estate, Chennai – 600 086.

CRZ Zonation: CRZ III-NDZ (No Development Zone)

As per the inspection report, it is known that all the above activities are being carried out by you in the CRZ-III-NDZ (No Development Zone), which is a prohibited activity as per CRZ Notification, 2011.


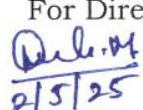
Hence, it is **directed to stop all the development activities, which are being carried out in Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 & Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14, Muthukadu Village in Thiruporur Taluk, Chengalpattu district immediately.**

Yours faithfully,
S/d- A.R. Rahul Nadh
Director, Department of Environment
and Climate Change

Copy to

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
7th Floor, Namakkal Kavignar Malagai
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu District, Chengalpattu – 603 001
- 3) The Member Secretary,
PA (Genl) to Collector,
Chengalpattu District, Chengalpattu – 603 001.

//Forwarded/By order//


For Director, Department of Environment
and Climate Change

2/5/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 30.04.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.

Ref.: 1) Petition received on the Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu 22.07.2024

2) Inspection report submitted by AEE, Department of Environment & Climate Change dated: 02.09.2024.

3) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 15.04.2025 and 25.04.2025

With reference to the letter 1st cited, it is conveyed that a petition was received regarding the construction activities Grama Natham Survey No.107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu, without obtaining CRZ clearance.

Whereas officials from the Department of Environment & Climate Change (DoE&CC) and the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 05.08.2024 & 15.04.2025 and observed the following:

- G+1 storey RCC building under construction at Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 Coordinates 12.832160 N, 80.247493 E.
Property Owner: Tmt. Krithika Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086.
- G+1 storey RCC building under construction at Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14 Coordinates 12.832119 N, 80.247767 E.
Property Owner: Dr Sai Satish & Tmt. Krithika Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086.
CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”**

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **M/s. Tmt. Krithika Satish & Dr. Sai Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

1) Tmt. Krithika Satish,
No. 3, 3rd street, Kasturi Estate,
Chennai – 600 086.

2) Dr. Sai Satish,
No. 3, 3rd street, Kasturi Estate,
Chennai – 600 086.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

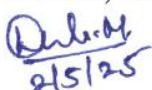
2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//



For Member Secretary/TNSCZMA,
Director, Department of Environment and Climate Change



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O OF DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9th
FLOOR, CMRL METROS, ANNA SALAI, NANDANAM, CHENNAI – 600

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. Efile/DOECC/536/2024, dated 30.04.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding.

WHEREAS, the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) o/o Department of Environment and Climate Change (DoE&CC) known that an illegal construction activity has been carried out at Grama Natham Survey 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district, Tamil Nadu, which falls in CRZ – III (No Development Zone) area as per the approved Coastal Zone Management Plan, and

WHEREAS, based on the report of officials from the Department of Environment & Climate Change (DoE&CC) & the District Authorities carried out a field inspection at the mentioned site on 05.08.2024 & 15.04.2025 and submitted their findings. In that said report, the followings were observed:

- G+1 storey RCC building under construction at Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 Coordinates 12.832160 N, 80.247493 E.
Property Owner: Tmt. Krithika Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086.
- G+1 storey RCC building under construction at Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14 Coordinates 12.832119 N, 80.247767 E.
Property Owner: Dr Sai Satish & Tmt. Krithika Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086.

CRZ Zonation: CRZ III-NDZ (No Development Zone)

WHEREAS, the construction activity falls in CRZ – III NDZ (No Development Zone) and as per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, “No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the Notification 2011”, thus the

construction in Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 & Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14, falling within CRZ – III (NDZ) are a prohibited activity” and

WHEREAS, it has been concluded that “...From the approved CZMP, it is seen that the site and Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 & Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14, fall within the NDZ in CRZ – III. This is a violation of the provisions stipulated in the CRZ Notification, 2011 for the construction of buildings and other structures in the designated areas of CRZ III (NDZ)...” And

"WHEREAS, in accordance with the directive issued under Section 5(b) of the Environment Protection Act, 1986, which pertains to the violation of the provisions outlined in the Coastal Regulation Zone (CRZ) Notification of 2011, the following action is to be taken **“Stoppage of regulation of the supply of electricity or water or any other service”**. This means that as a consequence of the violation of the Coastal Regulation Zone rules, the authorities have the power to halt or restrict the supply of essential services, including electricity and water, to the violator, in order to enforce compliance with environmental regulations aimed at protecting coastal areas.

Hence, it is requested to disconnect the electricity in the name Tmt. Krithika Satish & Dr. Sai Satish, Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 & Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14, Muthukadu Village in Thiruporur Taluk, Chengalpattu district immediately and send the action taken report to this office immediately.

S/d- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To,
1) The Superintending Engineer, TANGEDCO,
130, GST Road, Oppt.to New Bus Stand,
Chengalpattu district,
Chengalpattu – 603 001.

2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu – 603 112.

Copy to,

1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai – 600 009.

2) The Chairman – DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
PA(General) to the Collector,
Chengalpattu district, Chengalpattu – 603 001

*(with to instruct to ensure the directions carried out by the concern authorities and
submit the action taken report)*

//Forwarded/By order//



For Member Secretary/TNSCZMA &
Director, Department of Environment and Climate Change

D. H.
2/5/25

Date: 10.06.2025

From:

Dr. Sai Satish & Mrs. Krithika Satish,
No. 260, TTK Road – JJ Road,
Alwarpet, Chennai – 600018.
+91 98412 77777.



To:

The Member Secretary,
TNSCZMA Director,
Department of Environment and Climate Change,
Chennai.

Subject: Response to Notice Regarding Alleged Violation of Coastal Regulation and Request not to disconnect Power Supply.

Respected Sir,

At the outset, I wish to state that the Grama Natham lands purchased by us through Sale Deed Nos. 3456/2011 and 3457/2011 were purchased in the year 2011, with existing structures already present on the premises. (Copy of Sale Deeds Enclosed - Annexure 1) The patta was officially transferred to our name on 04.02.2022. (Copy of Patta's Enclosed - Annexure 2)

Subsequently, we submitted an application for building sanction approval to the President of the Muttukadu Panchayat on 02.03.2022. (Copy of Application Enclosed - Annexure 3) After due process, we were granted official building sanction approval by the local sanctioning authority, following which construction commenced on our patta land. (Copy of Permission Enclosed - Annexure 4)

At the time of purchase and even at the commencement of construction, our property had a wide stretch of open land between our land and the seafront, with the sea being approximately 300 feet away. (Google Earth Image Enclosed - Annexure 5) However the recent erection of groynes along the coast has caused substantial tidal shifts, submerging much of the land in S.No.108 (part), located between our property and the beach (Photo Enclosed - Annexure 6) While our patta land has remained intact, the beach has narrowed due to sea ingress, which has moved further inland.

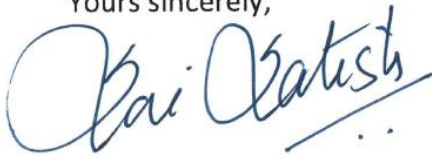
Even today, nearly 9 metres of our patta land lies outside our constructed compound wall, clearly indicating that our structure is well within the legal boundaries of our sanctioned premises. In this 9 meters of our patta land we have reinforced our building by adding stone boulders to prevent further sea erosion of our Patta land (Photo Enclosed - Annexure 7). The land between this 9meters and the sea is not part of our patta but is patta land bearing Survey No.108, which has borne the brunt of coastal erosion. (Copy of FMB Sketches and survey photo validating this enclosed - Annexure 8). We have also attached the Muttukadu Village Map for your kind perusal (Annexure 9).

As a law-abiding citizen, I have diligently ensured that all legal formalities and documentation from the concerned authorities were completed before proceeding with any construction activity known to us at the time of obtaining permission. We have acted in full compliance with local regulations and continue to uphold these standards.

In view of the above, I kindly request you to consider this submission favorably and not disconnect the power supply to our premises.

Thanking you.

Yours sincerely,



Dr. Sai Satish

Clinical Lead Transcatheter
Heart Valve Therapies.
Apollo Hospital Group, India.
Mobile No. +91 98412 77777

244

Chennai – 600 031.

Letter No. Efile/DOECC/536/2024-3, dated 28-06-2025

Sir,

Sub.: DoE&CC – Complaint against Construction activities underway at Survey no. Old No. S.F. No. 136/2, 3, 4, 5, 11, 12, 13, 14, 15, 16, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance – Violation identified as per provisions of CRZ Notification, 2011 – Prosecution under Section 5 of the Environment (Protection) Act, 1986 – Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Dr. Sai Sathish,
New No. 260, TTK Road
– J J Road,
Alwarpet, Chennai – 600
018.

Letter No. Efile/DOECC/536/2024-4, dated 28-06-2025

Sir,

245

Sub.: DoE&CC - Complaint against Construction activities underway at S.F. No. 107/2 to 9, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
M/s. Zeno
International,
Represented by Mr.
Kaniston,
No. 8A, 6th Street,
MGR Salai,
Palavakkam, Chennai
– 600 041.

Letter No. Efile/DOECC/536/2024-5, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no.

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION - PERSONAL HEARING STATEMENT FORM**

*(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)*

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution:

Dr. SAI SATISH & MRS. KRITHIKA SATISH

3. Name of the Owner / Authorized Signatory:

DR. SAI SATISH & MRS. KRITHIKA SATISH

4. Communication Address (with Contact Details):

Address: New No. 260 TTIC ROAD - JJ ROAD, ALWARPET
 Phone: +91 98412 7777 CHENNAI - 600018
 Email: Sai.satish@yahoo.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

137/3, 137/5, 137/7,
137/11, 137/13, 137/15, 137/9,

MUTHUKADU VILLAGE, THRUPOOR TALUK, CHENGALPATTU DISTRICT

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 8600 Sq ft.

6(2) Total Built-up area: 6602 Sq ft.

6(3) No. of Floors including basement G + 1

6(4) Height of the building (Approx) 26''

7. Approximate Date of Commencement of above constructions

April 2022

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Attached Building Sanction
Approval Copy

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

Sir

I was explicitly told that as the land was classified as Grama Natham, it did not need a CRZ NOC. That is why, the government deputed body could give building sanction, which I duly applied for and was granted. Furthermore throughout 3 years of construction, no one approached me, nor did I get a single notice.

Sir, now the building is fully completed at significant cost & time and suddenly these notices come out of nowhere.

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

Sir, I applied for and was granted building sanction, by the official govt. body responsible for sanctioning such permissions in March 2022. Nowhere in the permission was there any mention of it being subject to CRZ clearance. The sanction was absolute & legal.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011) Completed Ongoing Temporarily Halted**14. Availability of Supporting Land Records / Plans:** Yes (Attach copies of patta, layout approval, land documents, etc.) No**15. Declaration**

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 16.07.2025Place: CHENNAI**Signature of the Authorized Signatory**Name: [Signature]Designation (if applicable): DOCTOR (CARDIOLOGIST)

Reminder Letter**DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE****From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA /
Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035

To,

1. The District Collector / Chairman,
DCZMA,
Collectorate, GST Road,
Chengalpattu district – 603 001.
E mail: collr-cpt@nic.in

2. Personal Assistant (General) to
Collector / Member Secretary, DCZMA,
Collectorate, GST Road,
Chengalpattu district – 603 001.
Email: pagen.cpt@tn.gov.in

Letter No. Efile/DOECC/1037/2025/P1, dated:14.10.2025

Sir,

Sub.: DoE & CC – CRZ – Violation – Survey No. 106/8A4B in Karikattukuppam Village, Muttukadu, Tiruporur Taluk, Chengalpattu district – Clarification – Regarding.

- Ref: 1. Inspection report submitted by the DCZMA, Chengalpattu district, dated 21.05.2025
2. This office proceedings No. Efile/DOECC/536/2025/P1, dated 03.06.2025
3. Personal Enquiry on Thiru. Harinath, dated 04.07.2025
4. This office letter no. P1/1037/2025, dated 02.09.2025.

I invite your kind attention to the reference 4th cited (copy enclosed), wherein it was requested to send the actual property owner with communication address of the building constructed at survey no.06/8A4B. But no response/reply was received till date.

2) Hence, it is requested to send the details to this office within 07 days from the receipt of this letter, so as to take further action.

As the subject matter pertains to NGT, it is requested to treat this as most urgent.

Yours faithfully,

For Member Secretary, TNSCZMA/Director,
Department of Environment
and Climate Change

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA / Director,
Department of Environment and Climate
Change, 9th Floor, CMRL Metros, Anna
Salai, Nandanam, Chennai – 600 035

To,

Dr. Sai Satish & Mrs. Krithika Satish,
New No. 260 TTK Road – JJ Road,
Alwarpet, Chennai – 600 018.

Letter No. Efile/DOECC/1146/2025/P1, dated 28-07-2025

Sir/Madam,

Sub.: Department of Environment and Climate Change – CRZ Violation – Clarification Regarding Survey Numbers Pertaining to Alleged Violation and Building Construction at Muttukadu Village – Regarding.

Ref.: 1. This office proceedings No. Efile/DOECC/536/2024/P1, dated 30.04.2025.
2. Personal Enquiry Form, dated 16.07.2025

I invite your kind attention to the reference cited, wherein petitions were received alleging a violation pertaining to unauthorized construction activity. Based on the content of the petitions, the matter was referred to the District Collector for necessary action. In response, the office of the District Collector has informed that the violation pertains to the construction undertaken by Dr. Sai Satish and Smt. Krithika Satish in Survey Nos. 137/1,2,3,4,5,6,7,8,9,10,11,12,13,14, and 15 (137/1 to 137/15).

Subsequently, based on the inspection report and the findings therein, a Show Cause Notice was issued to you. In your reply, you stated that necessary permission was obtained from the Village Panchayat prior to initiating the construction. However, it is observed that Coastal Regulation Zone (CRZ) clearance from the competent authority was not obtained, which is a mandatory requirement for any construction activity falling within CRZ notified areas.

However, during the personal hearing, you mentioned that the building was constructed in Survey No. 137/3, 137/5, 137/7, 137/9, 137/11, 137/13, 137/15. In light of this discrepancy, you are hereby instructed to submit a clarification specifying the correct survey number pertaining to the property/building in your

name. This clarification is essential in order to proceed with appropriate further action.

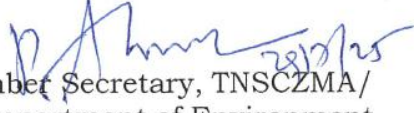
Encl.: As above

S.d/- A.R. Rahul Nadh
Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

Copy to

The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

//Forwarded by order//


For Member Secretary, TNSCZMA/
Director, Department of Environment
and Climate Change

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Proc. No. Efile/DOECC/536/2024/P1, dated 30.04.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued.

Ref.: 1) Petition received on the Construction activities underway at Survey no. 107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu 22.07.2024

2) Inspection report submitted by AEE, Department of Environment & Climate Change dated: 02.09.2024.

3) Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 15.04.2025 and 25.04.2025

With reference to the letter 1st cited, it is conveyed that a petition was received regarding the construction activities Grama Natham Survey No.107/1, Muthukadu Village in Thiruporur Taluk, Chengalpattu, without obtaining CRZ clearance.

Whereas officials from the Department of Environment & Climate Change (DoE&CC) and the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 05.08.2024 & 15.04.2025 and observed the following:

- G+1 storey RCC building under construction at Grama Natham Survey No. 137/13,15, Natham Paromboke (Grama Natham Survey No. 137/1,12,14 Coordinates 12.832160 N, 80.247493 E.
Property Owner: Tmt. Krithika Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086.
- G+1 storey RCC building under construction at Grama Natham Survey No. 137/3,5,7,137/9,11,13,15 Natham Paromboke (Natham Survey No. 137/2,4,6,8,10,12,14 Coordinates 12.832119 N, 80.247767 E.
Property Owner: Dr Sai Satish & Tmt. Krithika Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086.

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **M/s. Tmt. Krithika Satish & Dr. Sai Satish, No. 3, 3rd street, Kasturi Estate, Chennai – 600 086** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,

- 1) Tmt. Krithika Satish,
No. 3, 3rd street, Kasturi Estate,
Chennai – 600 086.
- 2) Dr. Sai Satish,
No. 3, 3rd street, Kasturi Estate,
Chennai – 600 086.

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

// Forwarded/By order//

 25.5.25

For Member Secretary/TNSCZMA,
Director, Department of Environment and Climate Change

 25/5/25

①

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**
CRZ VIOLATION - PERSONAL HEARING STATEMENT FORM
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution:

Dr. SAI SATISH & MRS. KRITHIKA SATISH

3. Name of the Owner / Authorized Signatory:

Dr. SAI SATISH & MRS. KRITHIKA SATISH

4. Communication Address (with Contact Details):

Address: New No. 260 TTIC ROAD - JJ ROAD, ALWARPET

Phone: +91 98412 7777

Email: Sai.Satish@yahoo.com

CHENNAI - 600018

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

137/3, 137/5, 137/7,
137/11, 137/13, 137/15, 137/9.

MOTHUKADU VILLAGE, THIRUPORUR TALUK, CHENNAI DISTRICT

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 8600 Sq Ft.

6(2) Total Built-up area: 6602 Sq Ft.

6(3) No. of Floors including basement G+1

6(4) Height of the building (Approx) 26''

7. Approximate Date of Commencement of above constructions

April 2022

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Attached Building Sanction
Approval Copy

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

Sir

I was explicitly told that as the land was classified as Grama Natham, it did not need a CRZ NOC. That is why, the government deputed body could give building sanction, which I duly applied for and was granted. Furthermore though out 3 years of construction, no one approached me, nor did I get a single notice.

Sir, now the building is fully completed at significant cost, at time and suddenly these notices come out of nowhere.

(3)

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

Sir, I applied for and was granted building sanction, by the official govt. body responsible for sanctioning such permissions in March 2022. Nowhere in the permission was there any mention of it being subject to CRZ clearance. The sanction was absolute & legal.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 16.07.2025Place: CHENNAI**Signature of the Authorized Signatory**Name: [Signature]Designation (if applicable): DOCTOR (CARDIOLOGIST)

Reminder Letter**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE****From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To,

Dr. Sai Satish & Mrs. Krithika Satish,
New No. 260 TTK Road – JJ Road,
Alwarpet, Chennai – 600 018.

Letter No. Efile/DOECC/1146/2025/P1, dated 27.08.2025

Sir,

Sub.: Department of Environment and Climate Change – CRZ
Violation – Clarification Regarding Survey Numbers
Pertaining to Alleged Violation and Building Construction
at Muttukadu Village – Regarding.

Ref.: 1) This office proceedings No.
Efile/DOECC/536/2024/P1, dated 30.04.2025.

2) Personal Enquiry Form, dated 16.07.2025.

3) This office letter No. Efile/DOECC/1146/2025/P1,
dated 28.07.2025


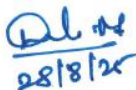
I invite your kind attention to the reference cited. In Reference 1, we received petitions alleging a violation pertaining to Survey No. 137/1. Based on the contents of the petitions, the matter was forwarded to the District Collector for necessary action.

In response, the District Collector's office informed us that the violation occurred in the name of Dr. Sai Satish & Krithika Satish in Survey No. 137/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15. Based on this and upon review of the inspection report, a Show Cause Notice was issued to you. In your reply, you stated that you had obtained proper clearance from the Village Panchayat prior to undertaking the building construction. In this interim, during the personal hearing, you have mentioned that the building was constructed in Survey No. 137/3, 137/5, 137/7, 137/9, 137/11, 137/13, 137/15. In light of this discrepancy, you are hereby instructed to submit a clarification specifying the correct survey number pertaining to the property/building in your name. However no, reply/response has been received so far.

Hence, it is instructed to submit a clarification specifying the correct survey number pertaining to the property/building in your name. This clarification is essential in order to proceed with appropriate further action.

S/d- A.R. Rahul Nadh
Member Secretary, TNSCZMA/Director,
Department of Environment and Climate Change

//Forwarded/By order//


For Director, Department of Environment
and Climate Change

28/8/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, CMRL BUILDING, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Proc. No. Efile/DOECC/536/2024/P1 - 16, dated 03.06.2025

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A4B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued.

Ref.: Inspection report submitted by District Collector, Lr. No. DCZMA/Chengalpattu/CRZ Violation/2025, dated 21.05.2025

With the reference cited, whereas the District Authorities, Chengalpattu district conducted a field inspection at the aforementioned site on 24.04.2025 and observed the following:

- G+1 Building completed, constructed in Survey No. 106/8A4B in the name of Thiru. Harinath (GPS - 12.834501N, 80.246966E)

CRZ Zonation: CRZ III-NDZ (No Development Zone)

Whereas your construction activity falls in CRZ-III NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011 ***“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”***

Whereas the CRZ Notification, 2011 is violated, in exercise of the powers conferred under Section 5 of Environment (Protection) Act, 1986, **Thiru. Harinath, No. 3, P U Shanmugam Nagar, Kolathur, Chennai-600099** is hereby directed to show cause in writing with supporting documents within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be launched against you for the offence committed in violation of the provisions of the CRZ Notification, 2011.

It is further informed that, if no reply is received within the time limit fixed above, it would be construed that you have no satisfactory explanation to offer for the above-mentioned violation, and appropriate action would be taken in accordance

with law, without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

S/d- A.R. Rahul Nadh
Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change

To,
Thiru. Harinath,
No .3, P U Shanmugam Nagar,
Kolathur, Chennai – 600099.

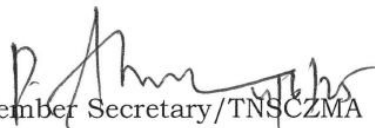
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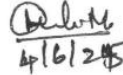
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personnel Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

//Forwarded/By order//


For Member Secretary/TNSCZMA
Director, Department of Environment
and Climate Change


4/6/2015

FROM:

261

19/06/2025

E. HARINATH

No-3, P.U.S Hanmugam Nagar, Kolathur
Chennai- 600079

To:

The Member Secretary
Tamil Nadu State Coastal Zone Management Authority
Department of Environment and climate change
9th floor, CMRL Building, Annasalai, Nandharan
Chennai - 600035

Respected Sir/Madam

Sub - Reply to Show Cause Notice - PROC. NO E FILE/DOECC/
536/2024/P1, Dated. 4.6.2025

I. E. HARINATH S/o E. Ramachandra Rao, Owner
of the land in Survey No. 106/8 A4 B, Muthukadu
Village, Thiruporur Taluk Chengalpattu District. I
Humbly Submit the following as My reply to the
above referenced show cause Notice. I wish to
respectively state that No construction Activity
whatsoever has been undertaken on the said
land and the site remains vacant. I am enclosing
the recent photographs of the site showing that its
vacant status as well. Therefore I sincerely request
you to kindly withdraw the Notice issued against
me and upate your records accordingly
Thank you for your understanding

Your sincerely

E. HARINATH 19/6/25

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Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance - Regarding

Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025

2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Thiru. Harinath,
No .3, P U
Shanmugam Nagar,
Kolathur, Chennai –
600099.

Letter No. Efile/DOECC/536/2024-7, dated28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A4B, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance - Regarding

263

- Ref.: 1) This office proceedings No.E.File/DOECC/536/2024-P1, dated 03.06.2025
2) Your letter dated

With reference to your letter cited, it is informed that you are requested to appear in person and submit all the necessary documents on the aforementioned subject on 04.07.2025 at AM in the office of Department of Environment & Climate Change, Nandhanam, Chennai

Yours faithfully,

A.R RAHUL NADH IAS.
Director, Department of Environment
and Climate Change

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district, Chengalpattu – 603 001.

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA & Director, Department of
Environment and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035.

To
Thiru. Srinivasan, Radhika
Srinivasan,
Old No. 1, New Door No
16/2, Windrose,
Flat No.28, Bishop Garden
Extension,
Raja Annamalaipuram,
Chennai- 600028.

Letter No. Efile/DOECC/536/2024-8, dated 28-06-2025

Sir,

Sub.: DoE&CC - Complaint against Construction activities underway at Survey no. 106/8A1E,8A1F,8A1G, Muthukadu Village in Thiruporur Taluk, Chengalpattu district without CRZ Clearance - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act,1986 - Show Cause Notice issued – Requested personal appearance -

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: Efile/DOECC/536/2024/P1

2. Name of the Individual / Company / Institution:

3. Name of the Owner / Authorized Signatory:

4. Communication Address (with Contact Details):

Address: R. HARINATH.

Phone: NO: 3 P.V. SHANMUGAM SAIRI, KOLATHUR, CHENNAI-600099.

Email: _____

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

106/08. Present S.NO: 106/8A/4. VACANT LAND.

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

NOT APPLICABLE - (VACANT LAND)

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 26.8 CENTS.

6(2) Total Built-up area: NOT APPLICABLE.

6(3) No. of Floors including basement NOT APPLICABLE.

6(4) Height of the building (Approx) NOT APPLICABLE.

7. Approximate Date of Commencement of above constructions

NOT APPLICABLE.

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

N/A.

If Yes, provide details and attach relevant documents:

N/A.

VACANT LAND PHOTOS
ENCLOSED,

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

Partially (If partially, provide brief explanation):

VACANT LAND

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

VACANT LAND.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011) Completed Ongoing Temporarily Halted

VACANT LAND

14. Availability of Supporting Land Records / Plans: Yes (Attach copies of patta, layout approval, land documents, etc.) No

VACANT LAND.

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 04.07.2025.Place: CHENNAI.**Signature of the Authorized Signatory**Name: S. BALACHANDAR, FOR. R. HARINATH.

Designation (if applicable): _____

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**From,**

Thiru. A.R. Rahul Nadh, I.A.S.,
Member Secretary, TNSCZMA &
Director, Department of Environment
and Climate Change,
9th Floor, CMRL Metros, Anna Salai,
Nandanam, Chennai – 600 035

To,

1) The Chairman, DCZMA / District
Collector, Chengalpattu – 603 001.

2) The Member Secretary, DCZMA /
PA(General) to district Collector,
Chengalpattu – 603 001.

Letter No. Efile/DOECC/1037/2025/P1, dated 02.09.2025

Sir/Madam,

Sub.: Department of Environment and Climate Change – CRZ
Violation – Survey No. 106/8A4B in Karikattukuppam Village,
Muttukadu, Tiruporur Taluk, Chengalpattu district –
Clarification – Regarding.

Ref.: 1. Inspection report submitted by the DCZMA, Chengalpattu
district, dated 21.05.2025

2. This office proceedings No. Efile/DOECC/536/2025/P1,
dated 03.06.2025

3. Personal Enquiry on Thiru. Harinath, dated 04.07.2025

I invite your kind attention to the reference 1st cited, wherein the Chairman,
DCZMA/District Collector, Chengalpattu district has forwarded the inspection report
on CRZ violation for taking action. In the said report Sl. No. 16, it has been mentioned
that G+1 building was constructed by Thiru Harinath, Chennai along with the photo
of the building.

Based on the above said report, a show Cause Notice was issued to Thiru.
Harinath, Chennai for alleged violations in Survey No. 106/8A4B, Muttukadu
Village, Tiruporur Taluk, Chengalpattu District, vide reference 2nd cited, with a copy
marked to you.

Accordingly, Thiru Harinath has submitted the reply to the show cause notice
and mentioned that the land remains vacant land there is no construction were
made, vide his letter dated **19.06.2025** (copy enclosed). Based on the reply, he called
for a personal hearing on **04.07.2025** and during the personal hearing, he stated

that no construction had been carried out and that the property in question is a vacant land. Copy of the reply submitted by Thiru Harinath during personal hearing, vide reference 3rd cited is enclosed herewith.

In this connection, it is informed that the inspection report of DCZMA was stated that *G+1 Building was constructed at Survey No. 106/8A4B, Muttukadu Village, Tiruporur Taluk, Chengalpattu District. However, the alleged violator has stated that no construction was made in said survey number, and the area remains vacant.*

In this connection, it is requested to furnish the details of the actual property owner and his communication address in respect of the building referred to in the inspection report (photo of building enclosed), located at Survey No. 106/8A4B, Muttukadu Village, Tiruporur Taluk, Chengalpattu District, within 7 days on receipt of this letter.

As the subject matter pertains to NGT, it is requested to treat this as most urgent.

Yours faithfully,
S/d- A.R. Rahul Nadh
Member Secretary, TNSCZMA/Director,
Department of Environment
and Climate Change

Copy to,
1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.

//Forwarded/By order//


For Director, DOE&CC
Al. H.
2/19/25

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI
Original Application No.77 of 2025**

Tribunal on its own motion SUO MOTU based on the News Item in The New Indian Express Newspaper, Chennai edition dt: 15.04.2025, “Land sharks swallow ECR beaches in Chengalpattu”.

Versus

The Chief Secretary to Government of Tamil Nadu, Chennai and Ors.

.....Respondents

ACTION TAKEN REPORT FILED
ON BEHALF OF THIRD
RESPONDENT – TNCZMA

COUNSEL FOR THE 3RD RESPONDENT

S. SAI SATHYA JITH